

RATIFIED MINUTES OF MEETING No.03/18 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 09.05.2017 BUT ACTUALLY HELD ON 16.05.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 03/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 which was scheduled to be held on 09.05.2017 **was actually held on 16.05.2017** under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME), N.B.
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:50/23/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:0710088538 30.05.2012	Defer Date:20.06.2017
Decision: The Committee noted that DEIT vide OM No. 17(14)/2017-IPHW dated 21.04.2017 has raised deficiency in the firm's application and requested the firm to furnish information.			
Case is deferred to 20.06.2017.			

Case No.:2/3/80-ALC2/2017	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00002/AM18/	RLA File :05/23/040/00071/AM15/	Lic.No/Date:0510387603 28.05.2014	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/2 dated 16/05/2017 has			

raised deficiency in the firm's application and decided to call for following information:-

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 4, 6 & 7 export product wise.
3. For net weight of components to be manufactured from import items at Sl. No.4, 6 & 7 details of components with net weights thereof may be indicated.

Case is deferred to 20.06.2017.

Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not submitted post hearing submission letter sent to the firm on 24.10.2016 and 27.12.2016 through email and final reminder sent to them on 18.04.2017 to furnish reply within one week time of uploading of the minutes failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			

Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:20.06.2017
Decision: The Committee noted that the additional information provided by the firm on 28.02.2016 has been sent to MSME on 10.05.2016 for comments. Case is deferred to 20.06.2017.			

Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:20.06.2017
Decision: The Committee noted that DHI vide U.O. No. 3(04)/13-TSW(B) dated 08.07.2015 has stated that firm has not replied to points raised by their office letter dated 8.7.2015 and firm has submitted the same old copy of their letter again and again. The Committee decided to issue final reminder to the firm to furnish point wise reply within 15 days failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest.			
Case is deferred to 20.06.2017.			

Case No.:11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/6 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm:-			
1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. For net weight of components to be manufactured from import items at Sl. No.1 to			

8 & 46 to 53, details of components with net weights thereof may be indicated.
Case is deferred to 20.06.2017.

Case No.:56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
7 HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. It is decided that MSME may be reminded to expedite their comments. Case is deferred to 20.06.2017.			

Case No.:78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
8 HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. It is decided that MSME may be reminded to expedite their comments. Case is deferred to 20.06.2017.			

Case No.:12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
9 HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.06.2016 for comments. It is decided that MSME (chemical) may be reminded to expedite their comments. Case is deferred to 20.06.2017.			

Case No.:3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
10 HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/10 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :-- 1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. For net weight of components to be manufactured from import items at Sl. No.108 to 120, details of components with net weights thereof may be indicated. Case is deferred to 20.06.2017.			

Case No.:31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
11 HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's reply dated 15.09.2016 has been sent to MSME			

(Chemical) on 30.09.2016 for comments. It is decided that MSME (chemical) may be reminded to expedite their comments. Case is deferred to 20.06.2017.

12	Case No.:83/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/10 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. For net weight of components to be manufactured from import items at Sl. No. 1 to 24, details of components with net weights thereof may be indicated.				
Case is deferred to 20.06.2017.				

13	Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred to 20.06.2017.				

14	Case No.:22/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00372/AM17/	RLA File :08/24/040/00146/AM16/	Lic.No/Date:0810136211 07.10.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. It is decided that MSME may be reminded to expedite their comments. Case is deferred to 20.06.2017.				

15	Case No.:79/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application is being sent to DIPP on 16.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

16	Case No.:80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application is being sent to DIPP on 16.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

17	Case No.:3/16/80-	Party Name: AZAD	Meet No/Date:3/80-	Status:
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	ALC2/2015	ENGINEERING PRIVATE LIMITED	ALC2/2017 09.05.2017	Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:20.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			
	Case No.:5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
18	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:20.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			
	Case No.:25/2/80-ALC2/2016	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
19	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to the DEIT on 26.04.2016 for examination and comments. Case is deferred to 20.06.2017.			
	Case No.:33/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
20	HQ File :01/80/050/00033/AM18/	RLA File :07/24/040/00227/AM16/	Lic.No/Date:0710108943 26.10.2015	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.			
	Case No.:4/2/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
21	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to the DHI on 26.04.2016 for examination and comments. Case is deferred to 20.06.2017.			
	Case No.:81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
22	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/22 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :-			

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No. 108 to 123 & 132 to 142, details of components with net weights thereof may be indicated.

Case is deferred to 20.06.2017.

23	Case No.:27/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's reply dated 08.05.2017 has been sent to the DIPP on 11.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

24	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 29.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.				

25	Case No.:14/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application and reply dated 25.03.2017 has been sent to DHI on 28.03.2017 and firm's additional information dated 15.05.2017 also sent to DHI on 15.05.2017 for comments. Case is deferred to 20.06.2017.				

26	Case No.:22/2/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 sent to the firm on 19.04.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

27	Case No.:82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the DIPP on 27.03.2017 for examination and comments. Case is deferred to 20.06.2017.				

28	Case No.:19/25/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date:20.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency letter sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			

29	Case No.:44/23/80-ALC2/2016	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00547/AM17/	RLA File :07/24/040/00333/AM16/	Lic.No/Date:0710109220 05.01.2016	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's reply dated 08.05.2017 has been sent to the DIPP on 12.05.2017. Case is deferred to 20.06.2017.			

30	Case No.:32/3/80-ALC2/2017	Party Name: REFORM TOOLS PVT. LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00032/AM18/	RLA File :02/24/040/00176/AM16/	Lic.No/Date:0210206416 05.01.2016	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.			

31	Case No.:95/2/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date:20.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 sent to the firm on 19.04.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			

32	Case No.:72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's reply dated 01.09.2016 has been sent to the MSME (Chemical) on 09.09.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.			

33	Case No.:65/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
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HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 19.04.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			

Case No.:85/2/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Approved
HQ File :01/80/050/00088/AM17/	RLA File :08/24/040/00374/AM16/	Lic.No/Date:0810137083 27.01.2016	
34	Decision: The Committee decided to ratify the norms on repeat basis based upon written recommendation of MSME (Chemical) vide OM No. TL-12024/32/2017-GC and F-DCMSME dated 24/04/2017. RA may take further necessary action accordingly.		

Case No.:23/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
35	HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.		

Case No.:68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
36	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.		

Case No.:67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
37	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.		

Case No.:9/5/80-ALC2/2016	Party Name: MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
38	HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. It is decided to remind MSME to expedite their comments.		

Case is deferred to 20.06.2017.

	Case No.:88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
39	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 21.02.2017 for comments. Case is deferred to 20.06.2017.				

	Case No.:35/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
40	HQ File :01/80/050/00035/AM18/	RLA File :07/24/040/00404/AM16/	Lic.No/Date:0710109515 11.03.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for comments. Case is deferred to 20.06.2017.				

	Case No.:5/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Rejected
41	HQ File :01/80/050/00154/AM17/	RLA File :04/24/040/00252/AM16/	Lic.No/Date:0410161748 23.03.2016	
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) sent to them on 24.01.2017 and final reminder on 18.04.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
42	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 30.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

	Case No.:96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
43	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's reply dated 27.01.2017 has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.				

	Case No.:4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
44	HQ File	RLA File	Lic.No/Date:0810137765	Defer

:01/80/050/00163/AM17/	:08/24/040/00031/AM17/	26.04.2016	Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.			

Case No.:45/23/80-ALC2/2016	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
45 HQ File :01/80/050/00548/AM17/	RLA File :07/24/040/00029/AM17/	Lic.No/Date:0710109724 26.04.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's reply dated 08.05.2017 has been sent to the DIPP on 12.05.2017 for examination and comments. Case is deferred to 20.06.2017.			

Case No.:42/11/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
46 HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.			

Case No.:43/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
47 HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 20.06.2017.			

Case No.:10/14/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
48 HQ File :01/80/050/00360/AM17/	RLA File :02/24/040/00011/AM17/	Lic.No/Date:0210206670 10.05.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 sent to the firm on 19.04.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			

Case No.:22/11/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
49 HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.			

50	Case No.:9/14/80-ALC2/2016	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00359/AM17/	RLA File :04/24/040/00034/AM17/	Lic.No/Date:0410161944 19.05.2016	Defer Date:20.06.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.				

51	Case No.:33/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

52	Case No.:27/11/80-ALC2/2016	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Closed
	HQ File :01/80/050/00300/AM17/	RLA File :05/23/040/00086/AM17/	Lic.No/Date:0510398668 30.05.2016	
Decision: The Committee noted that the firm e-mail dated 15.05.2017 has informed that the above mentioned AA has been issued under Para 4.12 on repeat basis hence do not require ratification and decided to close the case. RA may take further necessary action accordingly.				

53	Case No.:1/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.				

54	Case No.:3/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00276/AM17/	RLA File :34/24/040/00312/AM16/	Lic.No/Date:3410042230 01.06.2016	Defer Date:20.06.2017
Decision: The Committee noted that MSME (Chemical) vide OM No. TL-12024/28/2016-GC and F-DCMSME-19 dated 11.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 20.06.2017.				

55	Case No.:26/11/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510398701	Defer

:01/80/050/00299/AM17/	:05/23/040/00101/AM17/	01.06.2016	Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 19.04.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			

56	Case No.:1/8/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 19.04.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

57	Case No.:35/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00308/AM17/	RLA File :09/24/040/00105/AM17/	Lic.No/Date:0910063787 09.06.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

58	Case No.:36/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00309/AM17/	RLA File :09/24/040/00120/AM17/	Lic.No/Date:0910063786 09.06.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

59	Case No.:6/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date:5310019065 27.06.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. . It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 20.06.2017.				

60	Case No.:15/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00288/AM17/	RLA File :03/95/040/00110/AM17/	Lic.No/Date:0310805866 01.07.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's reply dated 05.05.2017 has been sent to DHI on 08.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

61	Case No.:14/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's request dated 08.05.2017 for grant of time period 5 month i.e up to end September, 2017 to furnish their reply. It is decided to allow time period up to Sept 2017. Case is deferred to 20.06.2017.				

62	Case No.:38/11/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.				

63	Case No.:8/14/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00358/AM17/	RLA File :03/94/040/00236/AM17/	Lic.No/Date:0310806091 11.07.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 20.06.2017.				

64	Case No.:12/12/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00328/AM17/	RLA File :05/24/040/00141/AM17/	Lic.No/Date:0510399113 15.07.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 20.06.2017.				

65	Case No.:34/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00034/AM18/	RLA File :07/24/040/00132/AM17/	Lic.No/Date:0710110101 15.07.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

66	Case No.:31/3/80-ALC2/2017	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00031/AM18/	RLA File :08/24/040/00139/AM17/	Lic.No/Date:0810138347 21.07.2016	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/66 dated 16/05/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-				

1. Information in respect of Sl. No. 3, 4, 5, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. Detailed calculations for the quantity of import items at Sl. No. 1, 2 & 3 supported by length and number of pipes in the export product.

Case is deferred to 20.06.2017.

67	Case No.:41/11/80-ALC2/2016	Party Name: PARITA STEEL PRODUCTS	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. . It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.				

68	Case No.:52/23/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00555/AM17/	RLA File :17/24/040/00078/AM17/	Lic.No/Date:1710006423 29.07.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 has been sent to the firm on 19.04.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

69	Case No.:18/3/80-ALC2/2017	Party Name: MITSUBISHI HEAVY INDUSTRIES-VST DIESEL ENGINES PVT	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00018/AM18/	RLA File :07/24/040/00139/AM17/	Lic.No/Date:0710110228 08.08.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide U.O. dated 09/05/2017.				
RA may take further necessary action according.				

70	Case No.:5/14/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date:0610038435 09.08.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. . It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 20.06.2017.				

71	Case No.:19/14/80-ALC2/2016	Party Name: EURO LABS	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00369/AM17/	RLA File :03/94/040/00315/AM17/	Lic.No/Date:0310807003 10.08.2016	Defer Date:20.06.2017

Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 20.06.2017.

72	Case No.:19/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00522/AM17/	RLA File :09/24/040/00295/AM17/	Lic.No/Date:0910064137 14.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

73	Case No.:20/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00523/AM17/	RLA File :09/24/040/00297/AM17/	Lic.No/Date:0910064139 14.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

74	Case No.:21/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00524/AM17/	RLA File :09/24/040/00294/AM17/	Lic.No/Date:0910064138 14.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

75	Case No.:22/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00525/AM17/	RLA File :09/24/040/00296/AM17/	Lic.No/Date:0910064136 14.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				

76	Case No.:13/16/80-ALC2/2016	Party Name: FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00388/AM17/	RLA File :50/24/040/00009/AM17/	Lic.No/Date:5010002300 15.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-				

Sl. No. 4 & 5 of Standard Deficiency Letter Export Product wise.

Case is deferred to 20.06.2017.

77	Case No.:3/23/80-ALC2/2016	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00506/AM17/	RLA File :02/24/040/00118/AM17/	Lic.No/Date:0210206996 15.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 23.02.2017 for examination and comments. Case is deferred to 20.06.2017.				

78	Case No.:15/14/80-ALC2/2016	Party Name: ADVIK HI-TECH PVT..LTD,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 03.01.2017 for examination and comments. Case is deferred to 20.06.2017.				

79	Case No.:23/23/80-ALC2/2016	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00526/AM17/	RLA File :09/24/040/00271/AM17/	Lic.No/Date:0910064146 19.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.				

80	Case No.:6/14/80-ALC2/2016	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00356/AM17/	RLA File :34/24/040/00171/AM17/	Lic.No/Date:3410042553 23.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.				

81	Case No.:7/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00357/AM17/	RLA File :34/24/040/00181/AM17/	Lic.No/Date:3410042554 23.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.				

82	Case No.:7/23/80-ALC2/2016	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00510/AM17/	RLA File :09/24/040/00337/AM17/	Lic.No/Date:0910064182 26.09.2016	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/782 dated 16.05.2017 as under:-

Advance Authorization may be ratified as per GN-4 for Engineering products.

RA may take further necessary action accordingly.

83	Case No.:8/23/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00511/AM17/	RLA File :09/24/040/00343/AM17/	Lic.No/Date:0910064213 30.09.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.				

84	Case No.:29/23/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00532/AM17/	RLA File :05/23/040/00349/AM17/	Lic.No/Date:0510400294 27.10.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 20.06.2017.				

85	Case No.:4/26/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00628/AM17/	RLA File :56/24/040/00035/AM17/	Lic.No/Date:5610005016 27.10.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/785 dated 16.05.2017 as under:-				
- Net weight of each export item at Sl. No. 1 to 6 may be specified as 31.1 Kgs.± 5%, 37.1 Kgs.± 5%, 40.25 Kgs.± 5%, 48 Kgs.± 5%, 55.6 Kgs.± 5%, & 80.2 Kgs.± 5% respectively. - Import items at Sl. No. 1 to 3 to be of relevant grade & thickness, import item at Sl. No. 5 is of relevant grade & diameter and import item at Sl. No. 6 to be of relevant size as contained in the export items. - Quantity of import item at Sl. No. 1 may be allowed as 2578.9 Kgs. as 1.05 Kgs./ Kg. content in export items. - Quantity of import item at Sl. No. 2 may be allowed as 166.8 Kgs. as 1.074 Kgs./ Kg. content in export items after 1/3rd recovery from scrap. - Quantities of import item at Sl. No. 3 & 4 may be allowed as applied for i.e. 25007.9 Kgs. & 4533.89 Kgs. respectively as per SION C-1519. - Quantity of import item at Sl. No. 5 may be allowed as 519.5 Kgs. as 1.16 Kgs./ Kg. content in export items after 20 % recovery from scrap. - Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 2829 Meters on net to net basis. - Import items at Sl. Nos.7 to 12 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.				
RA may take further necessary action accordingly.				

86	Case No.:2/20/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00445/AM17/	RLA File :05/23/040/00360/AM17/	Lic.No/Date:0510400372 07.11.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the DHI on 13.01.2017 for examination and comments. Case is deferred to 20.06.2017.				

87	Case No.:7/3/80-ALC2/2017	Party Name: MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00007/AM18/	RLA File :02/24/040/00152/AM17/	Lic.No/Date:0210207126 08.11.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

88	Case No.:11/20/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00454/AM17/	RLA File :07/24/040/00237/AM17/	Lic.No/Date:0710110674 21.11.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/788 dated 16.05.2017 as under:-				
1. Words "namely ELS Filament (VM-15) Assy" may be suffixed with the description of export item. 2. Quantity of export item may also be specified as 24814 Nos. in addition to its weight. 3. Quantity of import item at Sl. No. 1 may be allowed as 13.414 Kgs. as 1.02 Kgs./Kg. content in export item. 4. Diameter of import item at Sl. No. 2 may be specified as 2.3 mm. 5. Quantity of import item at Sl. No. 2 may be allowed as 49628 Nos. on net to net basis. Duty free weight of import item may be allowed as 95.334 Kgs. as 1.10 Kgs./Kg. content in export product after taking 1/3rd recovery from scrap.				
RA may take further necessary action accordingly.				

89	Case No.:14/23/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00517/AM17/	RLA File :03/94/040/00728/AM17/	Lic.No/Date:0310809177 22.11.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.				

90	Case No.:17/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00520/AM17/	RLA File :03/95/040/00456/AM17/	Lic.No/Date:0310809319 25.11.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DRDO vide their communication No.DIC/SCOMET/4801/M/01 dated 20.04.2017.				

	RA may take further necessary action accordingly.			
91	Case No.:18/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00521/AM17/	RLA File :03/95/040/00396/AM17/	Lic.No/Date:0310809320 25.11.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DRDO vide their communication No.DIC/SCOMET/4801/M/01 dated 20.04.2017. RA may take further necessary action accordingly.			
92	Case No.:9/20/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	Defer Date:20.06.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.			
93	Case No.:10/23/80-ALC2/2016	Party Name: SHETH & CO	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00513/AM17/	RLA File :03/95/040/00682/AM17/	Lic.No/Date:0310809480 01.12.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP (TSW Section) vide letter No. 7(214)/2017-TSW/61 dated 18.04.2017. RA may take further necessary action accordingly.			
94	Case No.:15/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00518/AM17/	RLA File :03/95/040/00671/AM17/	Lic.No/Date:0310809602 05.12.2016	
	Decision: The Committee decided to ratify the norms based upon the written comments of DHI vide UO No. 3/25/2017 TSW(B) dated nil. RA may take further necessary action accordingly.			
95	Case No.:16/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00519/AM17/	RLA File :03/95/040/00648/AM17/	Lic.No/Date:0310809600 05.12.2016	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's reply dated 08.05.2017 has been sent to the DIPP on 08.05.2017 for examination and comments. Case is deferred to 20.06.2017.			
96	Case No.:31/23/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred

HQ File :01/80/050/00534/AM17/	RLA File :05/23/040/00429/AM17/	Lic.No/Date:0510400697 09.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 19.04.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			

Case No.:53/23/80-ALC2/2016	Party Name: RADIANT HEAT EXCHANGER PVT.LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
97 HQ File :01/80/050/00556/AM17/	RLA File :31/83/040/00112/AM17/	Lic.No/Date:3110066440 09.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's request received through e-mail dated 09.05.2017 seeking time 45 days to furnish the reply. Case is deferred to 20.06.2017.			

Case No.:27/23/80-ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
98 HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's reply dated 08.05.2017 has been sent to the MSME (Chemical) on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.			

Case No.:54/23/80-ALC2/2016	Party Name: UNITED TECHNOLOGIES(PROP. MADHUSUDAN M. OAK)	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
99 HQ File :01/80/050/00557/AM17/	RLA File :31/83/040/00110/AM17/	Lic.No/Date:3110066445 13.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			

Case No.:11/23/80-ALC2/2016	Party Name: KELVION INDIA PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00514/AM17/	RLA File :03/94/040/00792/AM17/	Lic.No/Date:0310809807 14.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/2 dated 16/05/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-			
100	Reply submitted by the firm vide their letter dated 20.03.2017 has been perused and they may be asked to submit the following details: 1. Information in respect of Sl. No. 4, 11 & 12 of Standard Deficiency Format, export product wise. 2. Weight of 1 No. of Blank sheet (Size 0.5 mm x 450mm x 899 mm) for export item at Sl. No. 1 has been indicated as 2.36 Kgs. in the calculations and the same may be clarified and corrected as it should be 1.61 Kgs. Case is deferred to 20.06.2017.		

101	Case No.:13/23/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00516/AM17/	RLA File :03/95/040/00562/AM17/	Lic.No/Date:0310809964 20.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.				
102	Case No.:42/23/80-ALC2/2016	Party Name: PRECISION EQUIPMENTS(CHENNAI)PVT.LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00545/AM17/	RLA File :04/24/040/00166/AM17/	Lic.No/Date:0410162588 20.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				
103	Case No.:17/20/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00460/AM17/	RLA File :31/83/040/00120/AM17/	Lic.No/Date:3110066492 21.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				
104	Case No.:43/23/80-ALC2/2016	Party Name: MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00546/AM17/	RLA File :02/24/040/00187/AM17/	Lic.No/Date:0210207219 21.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.				
105	Case No.:32/23/80-ALC2/2016	Party Name: APOLLO INTERNATIONAL LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00535/AM17/	RLA File :05/23/040/00462/AM17/	Lic.No/Date:0510400938 26.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 15.02.2017 for examination and comments. Case is deferred to 20.06.2017.				
106	Case No.:33/23/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510400933	Defer

:01/80/050/00536/AM17/	:05/23/040/00460/AM17/	26.12.2016	Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.			

107	Case No.:35/23/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00538/AM17/	RLA File :05/23/040/00295/AM17/	Lic.No/Date:0510400932 26.12.2016	Defer Date:20.06.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 14.02.2017 sent to the firm on 22.03.2017 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.			

108	Case No.:9/26/80-ALC2/2016	Party Name: PHILS HEAVY ENGINEERING PVT.LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00633/AM17/	RLA File :03/95/040/00743/AM17/	Lic.No/Date:0310810141 28.12.2016	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise. Case is deferred to 20.06.2017.			

109	Case No.:17/26/80-ALC2/2016	Party Name: PHILS HEAVY ENGINEERING PVT.LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00641/AM17/	RLA File :03/95/040/00744/AM17/	Lic.No/Date:0310810142 28.12.2016	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise. Case is deferred to 20.06.2017.			

110	Case No.:20/26/80-ALC2/2016	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00644/AM17/	RLA File :03/94/040/00883/AM17/	Lic.No/Date:0310810163 28.12.2016	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise. Case is deferred to 20.06.2017.			

111	Case No.:21/26/80-	Party Name: HEURTEY	Meet No/Date:3/80-	Status:
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के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC2/2016	PETROCHEM INDIA PRIVATE LIMITED	ALC2/2017 09.05.2017	Deferred
HQ File :01/80/050/00645/AM17/	RLA File :03/94/040/00884/AM17/	Lic.No/Date:0310810160 28.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise. Case is deferred to 20.06.2017.			

Case No.:48/23/80-ALC2/2016	Party Name: VENUS INDUSTRIAL CORPORATION	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
112 HQ File :01/80/050/00551/AM17/	RLA File :30/24/040/00029/AM17/	Lic.No/Date:3010103916 29.12.2016	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 03.04.2017 for examination and comments. Case is deferred to 20.06.2017.			

Case No.:47/23/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
113 HQ File :01/80/050/00550/AM17/	RLA File :53/24/040/00024/AM17/	Lic.No/Date:5310019262 02.01.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.			

Case No.:25/23/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
114 HQ File :01/80/050/00528/AM17/	RLA File :05/23/040/00436/AM17/	Lic.No/Date:0510401088 04.01.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the DEIT on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.			

Case No.:26/23/80-ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
115 HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments. Case is deferred to 20.06.2017.			

Case No.:37/23/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
116 HQ File :01/80/050/00540/AM17/	RLA File :03/94/040/00893/AM17/	Lic.No/Date:0310810434 10.01.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's reply dated 17.04.2017 has been sent to the DEIT on 20.04.2017 for examination and comments. Case is deferred to 20.06.2017.			

117	Case No.: 2/26/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00626/AM17/	RLA File :56/24/040/00038/AM17/	Lic.No/Date:5610005059 11.01.2017	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/117 dated 16.05.2017 as under:- Quantity of import item may be allowed as 95755 Kgs as 1.24 Kgs./ Kg. content in export item at Sl. No. 1 & 2.192 Kgs./Kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scarp RA may take further necessary action accordingly.			

118	Case No.: 8/26/80-ALC2/2016	Party Name: LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00632/AM17/	RLA File :03/95/040/00768/AM17/	Lic.No/Date:0310810456 11.01.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise. Case is deferred to 20.06.2017.			

119	Case No.: 16/26/80-ALC2/2016	Party Name: LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00640/AM17/	RLA File :03/95/040/00769/AM17/	Lic.No/Date:0310810455 11.01.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise. Case is deferred to 20.06.2017.			

120	Case No.: 38/23/80-ALC2/2016	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00541/AM17/	RLA File :05/24/040/00480/AM17/	Lic.No/Date:0510401265 12.01.2017	
	Decision: The committee decided to ratify the norms on repeat basis based upon the written comments of DIPP vide ID No.12/36/2017-TSW/120 dated 16.05.2017 as under:- - Net weights of export items at Sl. No. 1 (Condenser Coils) & 2 (Evaporator Coils) may be specified as 382694 Kgs. & 567035 Kgs. respectively. "Quantities of export items at Sl. No. 1 & 2 may be may also be specified as 120,800 Nos. each. - Import item at Sl. No.1 shall be of relevant dia as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.			

4. Import item at Sl. No. 2 shall be of relevant thickness as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.
5. Quantity of import item at Sl. No. 3 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 1 as per SION C-1175.
6. Import item at Sl. No. 4 shall be of relevant dia as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
7. Import item at Sl. No. 5 shall be of relevant thickness as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
8. Quantity of import item at Sl. No. 6 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 2 as per SION C-1175.

RA may take further necessary action accordingly.

121	Case No.:19/26/80-ALC2/2016	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00643/AM17/	RLA File :03/94/040/00877/AM17/	Lic.No/Date:0310810488 12.01.2017	Defer Date:20.06.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. No. 4 & 5 of Standard Deficiency Letter, Export Product wise. Case is deferred to 20.06.2017.				

122	Case No.:49/23/80-ALC2/2016	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00552/AM17/	RLA File :30/24/040/00034/AM17/	Lic.No/Date:3010103927 16.01.2017	Defer Date:20.06.2017
Decision: The Committed noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017. Case is deferred to 20.06.2017.				

123	Case No.:22/26/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00646/AM17/	RLA File :03/94/040/00943/AM17/	Lic.No/Date:0310810568 17.01.2017	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/123 dated 16.05.2017 as under:-				
1. Net weight of 191738 Kgs may be specified with the quantity of export item. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 3. 3. Quantity of import item at Sl. No. 1 may be allowed as 147514 Kgs. as 1.072 Kgs./kg. content in export items after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 86 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 18686 Kgs. as 1.05 Kgs./kg. content in export item. 5. Quantity of import item at Sl. No.3 may be allowed as applied for i.e. 41.92 Kgs.				

- as 1.05 Kgs./kg. content in export item.
6. Quantity of import item at Sl. No. 4 may be allowed as 3 Nos. on net to net basis
Duty free weight of this item may be allowed as applied for i.e. 46.21 Kgs.
as 1.02 Kgs./kg. content in export items.
 7. Quantity of import item at Sl. No. 5 may be allowed as 941.2 Kgs. (145 Nos.) on
net to net basis.
 8. Quantity of import item at Sl. No. 6 may be allowed as 22.63 Kgs. (7 Nos.) on net
to net basis.
 9. Quantity of import item at Sl. No. 7 may be allowed upto 2 % of FOB value
of exports.
 10. Quantities of import items at Sl. No. 8, 9 10 & 11 (welding consumables) may
be allowed as 2555.51 Kgs., 2555.51 Kgs., 1919.64 Kgs. & 1919.64 Kgs
respectively

RA may take further necessary action accordingly.

124	Case No.:15/3/80- ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00015/AM18/	RLA File :04/24/040/00181/AM17/	Lic.No/Date:0410162730 19.01.2017	Defer Date:20.06.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.			

125	Case No.:56/23/80- ALC2/2016	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00559/AM17/	RLA File :31/83/040/00130/AM17/	Lic.No/Date:3110066556 20.01.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DC(MSME) vide UO No.30(2)/17-ME dated 11.04.17 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 20.06.2017.			

126	Case No.:1/26/80- ALC2/2016	Party Name: A.L. PAPER HOUSE,	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00625/AM17/	RLA File :13/24/040/00043/AM17/	Lic.No/Date:1310048533 24.01.2017	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 28.03.2017 for examination and comments. Case is deferred to 20.06.2017.			

127	Case No.:47/3/80- ALC2/2017	Party Name: KELVION INDIA PVT LTD	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00047/AM18/	RLA File :03/94/040/00975/AM17/	Lic.No/Date:0310810718 24.01.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/127 dated 16/05/2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format. 2. Basis for the gross weight of blank sheet (8.30 Kgs.) supported by blank size and size of export item, component wise			

Case is deferred to 20.06.2017.

128	Case No.:1/23/80-ALC2/2016	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Closed
	HQ File :01/80/050/00504/AM17/	RLA File :09/24/040/00552/AM17/	Lic.No/Date:0910064610 27.01.2017	
	Decision: The Committee noted that RLA Hyderabad informed that the Authorisation was issued on the basis of Approved Norms/ALC Norms issued by DGFT, New Delhi and hence the ratification of norms is not required. The Committee decided to close the case. RA may take further necessary action accordingly.			

129	Case No.:6/3/80-ALC2/2017	Party Name: CESARE BONETTI INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00006/AM18/	RLA File :52/24/040/00073/AM17/	Lic.No/Date:5210042166 02.02.2017	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/129 dated 16.05.2017 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products. RA may take further necessary action accordingly.			

130	Case No.:3/26/80-ALC2/2016	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00627/AM17/	RLA File :56/24/040/00043/AM17/	Lic.No/Date:5610005074 06.02.2017	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/130 dated 16.05.2017 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products. RA may take further necessary action accordingly.			

131	Case No.:22/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00022/AM18/	RLA File :07/24/040/00285/AM17/	Lic.No/Date:0710111085 07.02.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Molybdenum Sheet blank supported by supported by size of component to be manufactured. 3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.			

Case is deferred to 20.06.2017.

Case No.:23/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00023/AM18/	RLA File :07/24/040/00297/AM17/	Lic.No/Date:0710111097 07.02.2017	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/132 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :-			
1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Tungsten Sheet blank supported by supported by size of component to be manufactured. 3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.			
Case is deferred to 20.06.2017.			

Case No.:24/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00024/AM18/	RLA File :07/24/040/00296/AM17/	Lic.No/Date:0710111094 07.02.2017	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/133 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :-			
1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Tungsten Sheet blank supported by supported by size of component to be manufactured. 3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.			
Case is deferred to 20.06.2017.			

Case No.:25/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
HQ File :01/80/050/00025/AM18/	RLA File :07/24/040/00295/AM17/	Lic.No/Date:0710111092 07.02.2017	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/134 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :-			
1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Tungsten Sheet blank supported by supported by size of component to be manufactured.			

3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Case is deferred to 20.06.2017.

135	Case No.:26/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00026/AM18/	RLA File :07/24/040/00294/AM17/	Lic.No/Date:0710111091 07.02.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/135 dated 16/05/2017 has raised deficiency in the firm's application and decided to ask the firm to furnish following information:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Size and weight of Tungsten Rod blank supported by supported by size of component to be manufactured. 3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices. Case is deferred to 20.06.2017.			

136	Case No.:27/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00027/AM18/	RLA File :07/24/040/00286/AM17/	Lic.No/Date:0710111086 07.02.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/136 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Molybdenum Sheet blank supported by supported by size of component to be manufactured. 3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices. Case is deferred to 20.06.2017.			

137	Case No.:28/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00028/AM18/	RLA File :07/24/040/00287/AM17/	Lic.No/Date:0710111087 07.02.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/137 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :-			

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Molybdenum Sheet blank supported by supported by size of component to be manufactured.
3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Case is deferred to 20.06.2017.

138	Case No.:29/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00029/AM18/	RLA File :07/24/040/00288/AM17/	Lic.No/Date:0710111088 07.02.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/138 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Size and weight of Molybdenum Rod blank supported by supported by size of component to be manufactured. 3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.			

Case is deferred to 20.06.2017.

139	Case No.:30/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00030/AM18/	RLA File :07/24/040/00289/AM17/	Lic.No/Date:0710111090 07.02.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/139 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Molybdenum Sheet blank supported by supported by size of component to be manufactured. 3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.			

Case is deferred to 20.06.2017.

140	Case No.:48/3/80-ALC2/2017	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Closed
	HQ File :01/80/050/00048/AM18/	RLA File :03/95/040/00879/AM17/	Lic.No/Date:0310811032 08.02.2017	
	Decision: The Committee noted that RLA Mumbai informed that the Advance Authorisation No.0310811032 dated 08.02.2017 has been issued on net to net basis in terms of General Note 4 of Engineering Product. The Committee decided to close the case.			

RA may take further necessary action accordingly.

141	Case No.:8/3/80-ALC2/2017	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00008/AM18/	RLA File :34/24/040/00316/AM17/	Lic.No/Date:3410042923 09.02.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/141 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :- 1. Details of import item at Sl. No. 12 and its specific use in export item. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 12 & 18. Case is deferred to 20.06.2017.			
142	Case No.:6/26/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00630/AM17/	RLA File :31/83/040/00152/AM17/	Lic.No/Date:3110066585 10.02.2017	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 02.05.2017 for examination and comments. Case is deferred to 20.06.2017.			
143	Case No.:42/3/80-ALC2/2017	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00042/AM18/	RLA File :03/95/040/00686/AM17/	Lic.No/Date:0310811157 13.02.2017	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.			
144	Case No.:44/3/80-ALC2/2017	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Closed
	HQ File :01/80/050/00044/AM18/	RLA File :03/95/040/00687/AM17/	Lic.No/Date:0310811154 13.02.2017	
	Decision: The Committee noted that RLA Mumbai vide File No.03/95/040/687/AM-17/363 dated 13.02.2017 informed that the Advance Authorisation No.0310811154 dated 13.02.2017 has been issued on net to net basis in terms of General Note 4 of Engineering Product inserted by Public Notice No.46 dated 06.11.2002. The Committee decided to close the case. RA may take further necessary action accordingly.			
145	Case No.:43/3/80-ALC2/2017	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00043/AM18/	RLA File :03/95/040/00820/AM17/	Lic.No/Date:0310811232 15.02.2017	Defer Date:20.06.2017

Decision: The Committee noted that the firm's application has been sent to DHI on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.

146	Case No.: 39/3/80-ALC2/2017	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date: 3/80- ALC2/2017 09.05.2017	Status: Closed
	HQ File :01/80/050/00039/AM18/	RLA File :03/95/040/00905/AM17/	Lic.No/Date: 0310811271 16.02.2017	
	Decision: The Committee noted that RLA Mumbai vide File No.03/95/040/0905/AM-17/363 dated 16.02.2017 informed that the Advance Authorisation No.0310811271 dated 16.02.2017 has been issued on Repeat basis in terms of Para 4.7 read with Para 4.7.2 of HB 15-20 (Meeting No.4/80-ALC2/2015 DT 26.05.2015. The Committee decided to close the case. RA may take further necessary action accordingly.			

147	Case No.: 25/26/80-ALC2/2016	Party Name: TITAGARH WAGONS LIMITED.	Meet No/Date: 3/80- ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00649/AM17/	RLA File :02/24/040/00217/AM17/	Lic.No/Date: 0210207407 23.02.2017	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide U.O. dated 09/05/2017. RA may take further necessary action according.			

148	Case No.: 13/3/80-ALC2/2017	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date: 3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00013/AM18/	RLA File :04/24/040/00199/AM17/	Lic.No/Date: 0410162829 23.02.2017	Defer Date: 20.06.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 03.05.2017 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments. Case is deferred to 20.06.2017.			

149	Case No.: 40/3/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00040/AM18/	RLA File :03/95/040/00656/AM17/	Lic.No/Date: 0310811416 23.02.2017	Defer Date: 20.06.2017
	Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.			

150	Case No.: 24/26/80-ALC2/2016	Party Name: TIL LIMITED	Meet No/Date: 3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00648/AM17/	RLA File :02/24/040/00220/AM17/	Lic.No/Date: 0210207411 27.02.2017	Defer Date: 20.06.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 28.03.2017			

for examination and comments. Case is deferred to 20.06.2017.

151	Case No.:26/26/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00650/AM17/	RLA File :53/24/040/00027/AM17/	Lic.No/Date:5310019281 28.02.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.03.2017 for examination and comments. Case is deferred to 20.06.2017.				

152	Case No.:18/26/80-ALC2/2016	Party Name: SHACHI ENGINEERING PVT.LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00642/AM17/	RLA File :31/83/040/00167/AM17/	Lic.No/Date:3110066607 01.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/141 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Detailed calculations for the quantity of import items supported by length and number of tubes in the export products. Case is deferred to 20.06.2017.				

153	Case No.:5/3/80-ALC2/2017	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00005/AM18/	RLA File :03/94/040/01037/AM17/	Lic.No/Date:0310811555 02.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

154	Case No.:49/3/80-ALC2/2017	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Closed
	HQ File :01/80/050/00049/AM18/	RLA File :03/95/040/00926/AM17/	Lic.No/Date:0310811549 02.03.2017	
Decision: The Committee noted that RLA Mumbai vide File No.03/95/040/926/AM-17/363 dated 02.03.2017 informed that the Advance Authorisation No.0310811549 dated 02.03.2017 has been issued on net to net basis in terms of General Note No.4 of Engineering Product. The Committee decided to close the case. RA may take further necessary action accordingly.				

155	Case No.:46/3/80-ALC2/2017	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00046/AM18/	RLA File :03/94/040/01098/AM17/	Lic.No/Date:0310811664 07.03.2017	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/155 dated 16.05.2017 as under:-				

1. Net empty weights of 36450 Kgs. & 35620 Kgs. may be specified with the quantities of export items at Sl. No. 1 & 2 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3, 8 to 12, 15 & 16.
3. Quantity of import item at Sl. No. 1 may be allowed as 19588 Kgs. as 1.121 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 3250 Kgs. as 1.75 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 2317 Kgs. as 1.77 Kgs./kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1881 Kgs as 1.05 Kgs./kg. content in export items.
7. Quantity of import item at Sl. No. 5 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 74 Kgs. as 1.05 Kgs./kg. content in export items.
8. Quantity of import item at Sl. No. 6 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 5389 Kgs as 1.05 Kgs./kg. content in export items.
9. Quantity of import item at Sl. No. 7 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 25794 Kgs. as 2.13 Kgs./kg. content in export items after taking 20 % recovery from scrap.
10. Quantity of import item at Sl. No.8 may be allowed as 14056 Kgs. (15255 Mtrs. inclusive of 2 % wastage.
11. Quantity of import item at Sl. No.9 may be allowed as 9876 Kgs. (10681 Mtrs.) inclusive of 2 % wastage.
12. Quantity of import item at Sl. No.10 may be allowed as 4395 Kgs. (5311 Mtrs.) inclusive of 2 % wastage.
13. Quantity of import item at Sl. No. 11 may be allowed as 892 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 426 Kgs. as 1.05 Kgs./kg. content in export items.
14. Quantity of import item at Sl. No.12 may be allowed as 110 Kgs. (2.63 Mtrs.) inclusive of 2 % wastage.
15. Quantity of import item at Sl. No. 13 may be allowed as 784 Kgs. (442 Nos.) on net to net basis.
16. Quantity of import item at Sl. No. 14 may be allowed as 132 Kgs. (76 Nos.) on net to net basis.
17. Quantities of import items at Sl. No.15 & 16 may be allowed as 167.4 Kgs. & 165.8 Kgs. respectively as 1.02 Kgs./kg. content in export item.
18. Quantities of import items at Sl. No. 17, 18, 19 & 20 (welding consumables) may be allowed as 503 Kgs., 503 Kgs., 503 Kgs. & 642 Kgs. respectively

RA may take further necessary action accordingly.

156	Case No.: 50/3/80-ALC2/2017	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Closed
	HQ File :01/80/050/00050/AM18/	RLA File :03/95/040/00937/AM17/	Lic.No/Date:0310811660 07.03.2017	
	Decision: The Committee noted that RLA Mumbai vide File No.03/95/040/937/AM-17/363 dated 07.03.2017 informed that the Advance Authorisation No.0310811660 dated 07.03.2017 has been issued on net to net basis in terms of General Note No.4 of Engineering Product. The Committee decided to close the case. RA may take further necessary action accordingly.			

157	Case No.: 4/3/80-	Party Name: MICRON	Meet No/Date:3/80-	Status:
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	ALC2/2017	INSTRUMENTS PVT LTD	ALC2/2017 09.05.2017	Deferred
	HQ File :01/80/050/00004/AM18/	RLA File :05/24/040/00619/AM17/	Lic.No/Date:0510401892 08.03.2017	Defer Date:20.06.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.			

158	Case No.:41/3/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00041/AM18/	RLA File :03/95/040/00754/AM17/	Lic.No/Date:0310811714 08.03.2017	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.			

159	Case No.:51/3/80-ALC2/2017	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Closed
	HQ File :01/80/050/00051/AM18/	RLA File :03/95/040/00960/AM17/	Lic.No/Date:0310811718 08.03.2017	
	Decision: The Committee noted that RLA Mumbai vide File No.03/95/040/960/AM-17/363 dated 08.03.2017 informed that the Advance Authorisation No.0310811718 dated 08.03.2017 has been issued on net to net basis in terms of General Note No.4 of Engineering Product. The Committee decided to close the case.			
	RA may take further necessary action accordingly.			

160	Case No.:14/3/80-ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00014/AM18/	RLA File :04/24/040/00215/AM17/	Lic.No/Date:0410162877 09.03.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/160 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :-			
	1. Information in respect of Sl. No. 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. 2. For net weight of components to be manufactured from import item at Sl. No.6, details of components with net weights thereof may be indicated			
	Case is deferred to 20.06.2017.			

161	Case No.:37/3/80-ALC2/2017	Party Name: SHETH & CO	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00037/AM18/	RLA File :03/95/040/00965/AM17/	Lic.No/Date:0310811746 09.03.2017	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP (TSW Section) vide letter No. 7(214)/2017-TSW/68 dated 04.05.2017.			

RA may take further necessary action accordingly.

162	Case No.:45/3/80-ALC2/2017	Party Name: AUTOFITS PACKAGING PVT.LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00045/AM18/	RLA File :03/94/040/01095/AM17/	Lic.No/Date:0310811747 09.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

163	Case No.:5/26/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00629/AM17/	RLA File :08/24/040/00488/AM17/	Lic.No/Date:0810139861 10.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.				

164	Case No.:3/3/80-ALC2/2017	Party Name: THERMAX LTD.,	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00003/AM18/	RLA File :31/83/040/00171/AM17/	Lic.No/Date:3110066621 10.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 03.05.2017 for comments. However, DIPP has informed that the case pertains to DHI. Accordingly, NC decided to send the case to DHI for examination and comments. Case is deferred to 20.06.2017.				

165	Case No.:12/3/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00012/AM18/	RLA File :05/24/040/00627/AM17/	Lic.No/Date:0510401913 10.03.2017	
Decision: The committee decided to ratify the norms as under on repeat basis based upon the written comments of DIPP vide ID No.12/36/2017-TSW/165 dated 16.05.2017 as under:-				
1. Net weight of export product may be specified as 371.7 Kgs. 2. Quantity of import item may be allowed as 2962.45 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap.				
RA may take further necessary action accordingly.				

166	Case No.:17/3/80-ALC2/2017	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00017/AM18/	RLA File :08/24/040/00497/AM17/	Lic.No/Date:0810139860 10.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

167	Case No.:9/3/80-ALC2/2017	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00009/AM18/	RLA File :05/23/040/00586/AM17/	Lic.No/Date:0510401961 15.03.2017	Defer Date:20.06.2017
	Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/167 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Specific use of import item at Sl. No 9 in the manufacture of export product. Case is deferred to 20.06.2017.			

168	Case No.:11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.			

169	Case No.:21/3/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00021/AM18/	RLA File :32/24/040/00041/AM17/	Lic.No/Date:3210078128 20.03.2017	Defer Date:20.06.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.			

170	Case No.:38/3/80-ALC2/2017	Party Name: SHETH & CO	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00038/AM18/	RLA File :03/95/040/00991/AM17/	Lic.No/Date:0310811937 20.03.2017	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP (TSW Section) vide letter No. 7(214)/2017-TSW/67 dated 04.05.2017. RA may take further necessary action accordingly.			

171	Case No.:52/3/80-ALC2/2017	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Closed
	HQ File :01/80/050/00052/AM18/	RLA File :03/95/040/00994/AM17/	Lic.No/Date:0310811938 20.03.2017	
	Decision: The Committee noted that RLA Mumbai vide File No.03/95/040/994/AM-17/363 dated 20.03.2017 informed that the Advance Authorisation No.0310811938 dated 20.03.2017 has been issued on net to net basis in terms of General Note No.4 of Engineering Product. The Committee decided to close the case. RA may take further necessary action accordingly.			

172	Case No.:10/3/80-ALC2/2017	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00010/AM18/	RLA File :05/23/040/00596/AM17/	Lic.No/Date:0510402014 21.03.2017	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide U.O. dated 09/05/2017.				
RA may take further necessary action according.				

173	Case No.:54/3/80-ALC2/2017	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00054/AM18/	RLA File :31/83/040/00179/AM17/	Lic.No/Date:3110066627 21.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 03.05.2017 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments. Case is deferred to 20.06.2017.				

174	Case No.:16/3/80-ALC2/2017	Party Name: AUROLAB	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00016/AM18/	RLA File :35/24/040/00061/AM17/	Lic.No/Date:3510045144 23.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. Case is deferred to 20.06.2017.				

175	Case No.:20/3/80-ALC2/2017	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 03.05.2017 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments. Case is deferred to 20.06.2017.				

176	Case No.:36/3/80-ALC2/2017	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00036/AM18/	RLA File :07/24/040/00404/AM17/	Lic.No/Date:0710111341 27.03.2017	Defer Date:20.06.2017
Decision: The Committee noted that DIPP vide UO No.12/36/2017-TSW/176 dated 16/05/2017 has raised deficiency in the firm's application and decided to call for following information from the firm :-				
- Information in respect of Item at Sl. No. 4, 5, 6, 8 & 9 of Standard Deficiency Format. - Quantities of export items at Sl.No.1 & 2 is 2 Nos. each. Requirement of many import items (For example import items at Sl. No. 1, 3, 5, 13, 14, 18 to 21 and so on) has been indicated as 1 No. for export items at Sl. No. 1 & 2 and the same may be				

clarified.	
3. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 201 to 226.	
Case is deferred to 20.06.2017.	

177	Case No.:19/3/80-ALC2/2017	Party Name: TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Approved
	HQ File :01/80/050/00019/AM18/	RLA File :02/24/040/00205/AM17/	Lic.No/Date:0210207498 28.03.2017	
	Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide U.O. No. 3(47)/17/TSW(B) dated 15/05/2017. RA may take further necessary action according.			

178	Case No.:53/3/80-ALC2/2017	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	Defer Date:20.06.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 03.05.2017 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments. Case is deferred to 20.06.2017.			

179	Case No.:1/3/80-ALC2/2017	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00001/AM18/	RLA File :05/24/040/00013/AM18/	Lic.No/Date:0510402247 18.04.2017	Defer Date:20.06.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.			

180	Case No.:55/3/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00055/AM18/	RLA File :09/24/040/00028/AM18/	Lic.No/Date:0910064974 27.04.2017	Defer Date:20.06.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 20.06.2017.			

MANUAL CASES

S.No.40

Case No. A/R-01	M/s. Decon	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.03/18	India Plastics	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 09.05.2017	Pvt. Ltd., Pune	Request for revision of norms	Date 26.02.2014
Decision: The Committee noted that the firm's request has been sent to MSME (Chemical) on 17.03.2017 for comments. Case is deferred to 20.06.2017.			

S.No.41

Case No. A/R-89	M/s. Freedom	HQF.No.01/80/050/00525/AM15/DES.I	Lic. No. & date
Meeting No.03/18	Ophthalmic Pvt.	RA.F.No.04/24/040/00232/AM15	0410159832
Date: 09.05.2017	Ltd., Hosur	Request for amendment of norms	Date 03.12.2014
Decision: The Committee noted that the firm has not replied to the deficiency letter raised deficiency in the meeting sent to the firm on 16.02.2017 and final reminder on 18.04.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
RA may take further necessary action accordingly.			

S.No.42

Case No. A/R-90	M/s. Terumo	HQF.No.01/80/050/00073/AM16/DES.I	Lic. No. & date
Meeting No.03/18	Penpol Ltd.,	RA.F.No.53/21/040/00002/AM10	5310008377
Date: 09.05.2017		Request for fixation of norms.	Date 28.05.2009
Decision: The Committee noted that the firm's request has been sent to MSME (Chemicals) on 08.03.2017 for comments. Case is deferred to 20.06.2017.			

S.No.43

Case No. A/R-155	M/s. Transasia	HQF.No.01/80/050/00489/AM15/DES.I	Lic. No. & date
Meeting No.03/18	Bio Medicals	RA.F.No.03/95/040/00564/AM15	5310008377
Date: 09.05.2017	Ltd., Mumbai	Request for fixation of norms	Date 28.05.2009
Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DEIT on 22.01.2016 for comments. It is decided to remind DEIT to expedite their comments			
Case is deferred to 20.06.2017.			

S.No.44

Case No. A/R-104	M/s. Azad	HQF.No.01/80/050/00404/AM15/DES.I	Lic. No. & date
Meeting No.03/18	Engineering Pvt.	RA.F.No.09/24/040/00279/AM15	0910060956
Date: 09.05.2017	Ltd., Hyderabad	Request for fixation of norms	Date 12.09.2014
Decision: The Committee noted that the firm's reply dated 03.02.2017 has been sent to DHI on 08.02.2017 for comments. Case is deferred to 20.06.2017.			

S.No.45

Case No. A/R-107	M/s. Azad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No.03/18	Engineering Pvt.	RA.F.No.09/24/040/00542/AM15	0910061508
Date: 09.05.2017	Ltd., Hyderabad	Request for fixation of norms	Date 08.01.2015
Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments.			
Case is deferred to 20.06.2017.			

S.No.46

Case No. A/R-114	M/s. Toshiba JSW	HQF.No.01/80/050/00438/AM15/DES.I	Lic. No. & date
Meeting No.03/18	Power Systems	RA.F.No.04/24/040/00060/AM15	0410158680
Date: 09.05.2017	Pvt. Ltd., Chennai	Request for revision of norms.	Date 13.06.2014
Decision: The Committee noted that the firm's request dated 01.07.2016 has been sent to DHI on 07.10.2016 for comments. It is decided to remind DHI to expedite their comments.			
Case is deferred to 20.06.2017.			

S.No.47

Case No. A/R-115	M/s. Automat	HQF.No.01/80/050/00270/AM14/DES.I	Lic. No. & date
Meeting No.03/18	Irrigation Pvt.	RA.F.No.05/23/040/00199/AM14	0510362949
Date: 09.05.2017	Ltd., Delhi	Request for fixation of norms.	Date 20.08.2013
Decision: The Committee noted that the firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.			

S.No.48

Case No. A/R-118	M/s. Veeline	HQF.No.01/80/050/00211/AM17/DES.I	Lic. No. & date
Meeting No.03/18	Media Ltd.,	RA.F.No.02/24/040/00001/Am17	0210206671
Date: 09.05.2017	Kolkata	Request for amendment / revision of norms.	Date 10.05.2016
Decision: The Committee noted that the firm's reply dated 27.04.2017 has been sent to DIPP on 03.05.2017 for comments. Case is deferred to 20.06.2017.			

S.No.49

Case No. A/R – 159	M/s Shaktiman	F.No.01/80/050/00427/AM15/DES.I	Lic. No. and date
Meeting No.03/18	Rub Rolls P. Ltd.,	RLA No.33/24/040/00007/AM15	3310030078
Date: 09.05.2017	Kaithal.	Request for re-consideration on ratification of norms.	Date 16.09.2014
Decision: The Committee noted that the firm's request dated 10.08.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 20.06.2017.			

S.No.50

Case No. A/R – 160	M/s Nucon	F.No.01/80/050/00232/AM17/DES.I	Lic. No. and date
Meeting No.03/18	Aerospace Pvt.	RLA No.09/24/040/00717/AM16	0910063349
Date: 09.05.2017	Ltd., Hyderabad.	Request for ratification of norms.	Date 02.03.2016
Decision: The Committee noted that the MSME deficiency letter dated 17.03.2017 has been sent to the firm on 21.03.2017. Case is deferred to 20.06.2017.			

S.No.51

Case No. A/R – 161	M/s Deepeeka	F.No.01/80/050/00018/AM17/DES.I	Lic. No. and date
Meeting No.03/18	Exports Pvt.	RLA No.05/23/040/00371/AM16	0510396524
Date: 09.05.2017	Ltd., Meerut, U.P.	Request for ratification of norms.	Date 04.12.2015
Decision: The Committee noted that the firm's request dated 12.12.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 20.06.2017.			

S No.52

Case No. A/R – 178	M/s Isgec	F.No.01/80/050/00298/AM17/DES.I	Lic. No. and date
Meeting No.03/18	Heavy	RLA No.05/23/040/00149/AM17	0510398883
Date: 09.05.2017	Engineering Ltd., Noida	Request for re-consideration of norms.	Date 22.06.2016
Decision: The Committee noted that the firm's request has been sent to DHI on 23.03.2017 for comments. Case is deferred to 20.06.2017.			

S.No.53

Case No. A/R – 179	M/s Apar	F.No.01/80/050/00263/AM17/DES.I	Lic. No. and date
Meeting No.03/18	Industries Ltd.,	RLA No.03/94/040/00205/AM17	0310805471
Date: 09.05.2017	Mumbai	Request for amendment of norms.	Date 14.07.2016
Decision: The Committee noted that the firm's request has been sent to DEIT on 23.03.2017 for comments. Case is deferred to 20.06.2017.			

S.No.54

Case No.A/R – 180	M/s Apar Industries Ltd., Mumbai	F.No.01/80/050/00291/AM17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.03/94/040/00284/AM17	0310806250
Date: 09.05.2017		Request for amendment of norms.	Date 14.07.2016

Decision: The Committee noted that the firm's request has been sent to DEIT on 23.03.2017 for comments. Case is deferred to 20.06.2017.

S.No.55

Case No.A/R – 181	M/s Tema India Ltd., Mumbai	F.No.01/80/050/00235/AM16/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.03/95/040/00285/AM16	0310797166
Date: 09.05.2017		Request for re-fixation of norms.	Date 10.07.2015

Decision: The committee decided to modified the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/181-A/R dated 16.05.2017 as under:-

Keeping in view, addition of two import items at Sl. No. 17 & 18, norms may be modified as under:

1. Import items at Sl. No 10 & 13 may be deleted as not required by the firm.
2. Quantity of import item at Sl. No. 17 may be allowed as 92521 Kgs. as 1.061 Kgs/Kg. content in the export product at Sl. No. 9, after taking 1/3rd recovery from scrap..
3. Quantity of import item at Sl. No. 18 may be allowed as 4027 Kgs. as 1.054 Kgs/Kg. content in the export products at Sl. No. 5 & 11, after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

S.No.56

Case No.A/R – 182	M/s Bharat Heavy Electricals Ltd., Tiruchirapalli	F.No.01/80/050/00566/AM14/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.04/24/040/00227/AM14	0410154551
Date: 09.05.2017		Request for amendment/revision of norms.	Date 23.01.2014

Decision: The Committee noted that the DHI deficiency letter dated 28.03.2017 has been sent to the firm on 19.04.2017. Case is deferred to 20.06.2017.

S.No.57

Case No.A/R – 183	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00036/AM17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.03/94/040/00621/AM16	0310800216
Date: 09.05.2017		Request for correction in ratification of norms.	Date 10.11.2015

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 sent to the firm on 19.04.2017 through e-mail and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.

S.No.58

Case No.A/R – 185	M/s Shirodkar Preci Comp Private Limited, Pune	F.No.01/80/050/00156/AM17/DES.I	Lic. No. and date
Meeting No.26/17		RLA No.31/83/040/00163/AM16	3110066008
Date: 28.03.2017		Request for ratification of norms.	Date 25.02.2016

Decision: The Committee noted that the firm's additional information dated 18.04.2017 has been sent to DIPP on 04.05.2017 for comments. Case is deferred to 20.06.2017.

S.No.59

Case No.A/R – 186	M/s Modine Thermal Systems P Ltd., Tamil Nadu.	F.No.01/80/050/00043/AM14/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.04/24/040/00261/AM14	0410143937
Date: 09.05.2017		Request for re-fixation of norms.	Date 06.03.2013

Decision: The Committee noted that the firm's representatives, Shri M. Meenakshi Sundaresan, Director and Shri N. Sivanandan, Cost Accountant, appeared for the Personal Hearing. They stated that value of scrap has already been taken into account for working out cost of export item. Further, scrap generated during the manufacturing operations cannot be re-used as input material and is required to be sold as scrap. They also stated the as the scrap generated is in the form of tiny particles/powder form, the sale price of scrap is only about 6.1% of the input material cost.

In view of position explained above, they requested that no recovery from scrap may not be taken for fixation of norms.

Norms Committee after patient hearing decided to maintain status quo due to following reasons:

1. Norms have already been revised in this case in NC meeting dated 08.07.2014 after reducing recovery from aluminum scrap from 67% to 40% as per documentary evidence by the firm in support of sale price of aluminum scrap @Rs.87/Kg.
2. Now firm has stated that the sale price of aluminum scrap is only Rs.9/Kg. which does not appear to be realistic as they had submitted tax invoice for sale of aluminum scrap @ Rs.87/Kg.

RA may take further necessary action accordingly.

S.No.60

Case No.A/R– 187	M/s Kelvion India Pvt. Ltd., (Formerly known as GEA Ecoflex India Private Limited, Pune	F.No.01/80/050/00522/AM14/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.03/94/040/00880/AM14	0310766285
Date: 09.05.2017		Request for ratification of norms.	Date 15.01.2014

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 sent to the firm on 19.04.2017 through e-mail and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 20.06.2017.

S.No.61

Case No.A/R –19	M/s Tema India Ltd., Mumbai	F.No.01/80/050/00223/M17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.03/95/040/00743/AM16	0310804703
Date: 09.05.2017		Request for re-fixation of norms.	dt. 16.05.2016

Decision: The Committee noted that the firm's request dated 04.04.2017 has been sent to DIPP on 05.05.2017 for comments. Case is deferred to 20.06.2017.

S.No.62

Case No.A/R –20	M/s Tema India Ltd., Mumbai	F.No.01/80/050/00351/M15/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.03/95/040/00335/AM15	0310787039
Date: 09.05.2017		Request for re-fixation of norms.	dt. 18.07.2014

Decision: The Committee noted that the firm's request dated 31.01.2017 has been sent to DIPP on 05.05.2017 for comments. Case is deferred to 20.06.2017.

S.No.63

Case No.A/R – 21	M/s Isgec Heavy Engineering Ltd., Noida.	F.No.01/80/050/00357/AM14/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.05/23/040/00263/AM14	0510366797
Date: 09.05.2017		Request for re-consideration of ratification of norms.	dt. 25.09.2013

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/36/2017-TSW/21-A/R dated 16.05.2017 as under:-

1. Keeping in view that Cold drawn Duplex Stainless Steel Seamless tubes (import item at Sl. No.27) has been used for the manufacture of an assembled item requiring a lot of machining operations, quantity of import item at Sl. No. 27 may be allowed as 97000 Kgs. inclusive of 6.26 % wastage after taking 20 % recovery form scarp.
2. Firm may also be informed that weight of export item at Sl. No. 2 has not been reduced in proportion to the reduction in the weight of inputs at Sl. No. 5, 8, 9, 16, 18, 20, 21, 26 & 28, as weight of inputs like Welding Flux is not part of export weight. Further there has been increase in weight of import item at Sl. No. 27 from 89958 Kg. to 91293 Kgs. Any reduction in weight of export item may be supported by fresh material balancing i.e. net weight of all imported and indigenous inputs in the export items.

RA may take further necessary action accordingly.

S.No.64

Case No.A/R – 22	M/s Isgec Heavy Engineering Ltd., Noida.	F.No.01/80/050/00092/AM17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.05/23/040/00004/AM16	0510394195
Date: 09.05.2017		Request for re-consideration of ratification of norms.	dt. 11.05.2016

Decision: The Committee noted that the firm's request dated 06.04.2017 has been sent to DIPP on 05.05.2017 for comments. Case is deferred to 20.06.2017.

S.No.65

Case No.A/R – 23	M/s Isgec Hitachi Zosen Limited, Noida.	F.No.01/80/050/00362/AM17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.05/23/040/00223/AM17	0510399393
Date: 09.05.2017		Request for re-consideration of norms.	dt. 09.08.2016

Decision: The Committee noted that the firm's request dated 19.04.2017 has been sent to DIPP on 05.05.2017 for comments. Case is deferred to 20.06.2017.

Sl.No.66

Case No.A/R – 24	M/s GEA WESTFALIA SEPARATOR INDIA PRIVATE LIMITED, BANGALORE	F.No.01/80/162/00059/AM18/DES.I	
Meeting No.03/18		RLA No.05/23/040/00125/AM16	
Date: 09.05.2017		Request of SEZ Bangalore for fixation of Scrap/wastage norms for the export product Decanter Centrifuge, Oil purification unit as separator.	

Decision: The Committee noted that the firm's request dated 22.02.2017 has been sent to MSME on 05.05.2017 for comments. Case is deferred to 20.06.2017.

Sl.No.67

Case No.A/R – 25	M/s S AND W JEWELLERY PRIVATE LIMITED, BANGALORE	F.No.01/80/050/00053/AM17/DES.I	Lic. No. and date
Meeting No. 03/18		RLA No.05/23/040/00125/AM16	0710108479
Dated: 09.05.2017		Request for re-fixation of norms.	Date 08.07.2015
Decision: The Committee noted that the firm's request dated 26.04.2017 has been sent to MSME on 05.05.2017 for comments. Case is deferred to 20.06.2017.			

S.No.68

Case No.A/R – 26	M/s Clyde Bergemann India Private Limited, Noida.	F.No.01/80/050/00125/AM16/DES.I	Lic. No. and date
Meeting No. 03/18		RLA No.05/23/040/00049/AM16	0510394296
Dated: 09.05.2017		Request for amendment of norms.	Date 19.05.2015
Decision: The Committee noted that the firm's request dated 10.10.2016 has been sent to MSME on 11.05.2017 for comments. Case is deferred to 20.06.2017.			

S.No.69

Case No.A/R – 27	M/s Bombardier Transportation India Private Limited, Gujarat	F.No.01/80/050/00177/AM17/DES.I	Lic. No. and date
Meeting No. 03/18		RLA No.34/21/040/00580/AM16	3410042012
Dated: 09.05.2017		Request to allow 6 import items raw material of metro trains.	Date 28.03.2016
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide U.O. No. 3(94)/2016 dated 16/05/2017.			
RA may take further necessary action according.			

DL 1
9/5/2017

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

REMINDER

संख्या

No.17(14)/2017-IPHW....

दिनांक

Date.....21.4.2017....

M/s. Bharat Heavy Electricals Limited
Electronics Division
Post Box No. 2606
Mysore Road,
Bangalore- 560026

Sub:- Application for ratification of norms of Advance Licence No. 071088538 dated 30.5.2012 for export of "Control and Instrumentation Package. "

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 21.02.2017 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal.

- i) Details of export product
- ii) Composition of each set of export product
- iii) Composition of import product at Sl. No. 7, 52, 58, 67, 69 and 70
- iv) Quantity of import item required for manufacturing one unit of export product
- v) Wastage claimed in manufacturing process
- vi) Justification of wastage

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

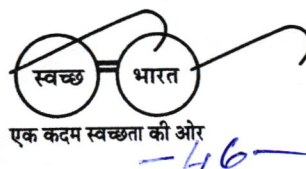
Yours faithfully


(Asha Nangia)
Director

Copy to:

Shri Vinod Kumar Kashyap
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/50/553/AM17/DES-1/940 dated 8.02.2017



DL 2
9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 2/3/80 (M/s Lloyd Electric & Engineering Limited) (Advance Authorization No. 0510387603 dated 28.05.2014)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 4, 6 & 7 export product wise.
3. For net weight of components to be manufactured from import items at Sl. No. 4, 6 & 7 details of components with net weights thereof may be indicated.

16/5/2017

**S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/36/2017-TSW/2 dated 16/05/2017

5
9/5/2014

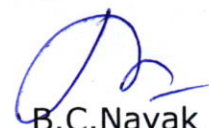
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Volth Hydro for ratification of norms of AA no -0510391512 DT 09-10-14

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Volth Hydro. The firm's reply of dated 09-05-16 has been examined. The firm has not replied to points raised by this Office letter of 08-07-15 & are submitting the same old copy of their letter again & again.

DES-I may take necessary action & this Office has no comments to offer.

The above issues with the approval of IA(KKT)



B.C.Nayak
Development Officer
13-04-17

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(04)/13-TSW(B)

DL-6
9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 11/25/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710106920 dated 10.11.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No. 1 to 8 & 46 to 53 , details of components with net weights thereof may be indicated.

Norms committee may take a view

✓ 16/5/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/6 dated 16/05/2017

DL 10
9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 3/10/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710108470 dated 06.07.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No. 108 to 120, details of components with net weights thereof may be indicated.

Norms committee may take a view

161-51 2-12
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/10 dated 16/05/2017

DL 12
9/5/2017

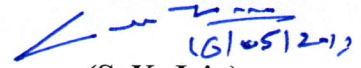
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 83/2/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710108626 dated 19.08.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No. 1 to 24, details of components with net weights thereof may be indicated.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/12 dated 16/05/2017

DL ✓ 22
9/5/2017

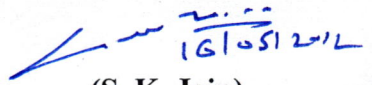
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 8/12/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710109012 dated 05.11.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No. 108 to 123 & 132 to 142, details of components with net weights thereof may be indicated.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/22 dated 16/05/2017

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9/5/2017

TL-12024/32/2017-GC and F-DCMSME
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi

Date: 24 April, 2017

OFFICE MEMORANDUM

Subject: Ratification of the norms in respect of advance authorization 0810137083 dated 27.01.2016, under Para 4.7 of HBP (Vol. I) obtained by M/s Bio-Tech Vision Care Pvt. Ltd.

Director General of Foreign Trade (DGFT) may refer to its O. M No. 01/80/50/88/AM16/DES-1/989, forwarding advance authorization No. 0810137083 dated 27.01.2016, issued to M/s Bio-Tech Vision Care Pvt. Ltd. for ratification of norms.

The application of M/s Bio-Tech Vision Care Pvt. Ltd. has been examined for the export of HYDROPHOBIC ACRYLIC FOLDABLE INTRAOCULAR LENS IN PRELOADED DELIVERY SYSTEM.

On the basis of recommendations allowed under advance authorization No. 0810138716 dated 22.09.2016, 0810138599 dated 2.09.2016, 0810135737 dated 24.07.2015 and 0810135907 dated 21.08.2015 of M/s Bio-Tech Vision Care Pvt. Ltd., the Committee may decide to ratify the norms on repeat basis.

This issues with the approval of Competent Authority.


(H. S. Bisht)
Director (Chemical)

✓
Foreign Trade Development Officer,
Ministry of Commerce & Industry,
Directorate General of Foreign Trade,
(DES-I Section), Room No. 404
Udyog Bhavan,
New Delhi

24/7/17

S. N. K

विकास आयुक्त का कार्यालय
(सूक्ष्म, लघु और मध्यम उद्यम)
सूक्ष्म लघु और मध्यम उद्यम मंत्रालय
(भारत सरकार)
निर्माण भवन, सातवीं मंजिल, मौलाना आजाद रोड,
नई दिल्ली-110 108



DL 54/15/2017
OFFICE OF THE DEVELOPMENT COMMISSIONER
(MICRO, SMALL & MEDIUM ENTERPRISES)
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES
GOVERNMENT OF INDIA
Nirman Bhawan, 7th Floor, Maulana Azad Road,
New Delhi - 110 108

Ph.EPABX - 23063800, 23063802, 23063803 FAX - (91-11) 23062315, 23061726, 23061068, e-mail - dcmsmehq@nb.nic.in

TL-12024/28/2016-GC and F-DCMSME - 19

Date: 11.04.2017

Subject: Ratification of the norms in respect of advance authorization No. 3410042535 dated 20.9.2016, 3410042599 dated 19.10.2016 and 3410042230 dated 01.06.2016, under Para 4.7 of HBP obtained by M/s NETA FIM IRRIGATION INDIA PVT. LTD. GUJARAT

Director General of Foreign Trade (DGFT), may please refer to its O.M No.01/80/050/469/AM17 /DES.I/864 dated 10.01.2017, O.M No.01/80/050/465/AM17 /DES.I/865 dated 10.01.2017 and O.M No.01/80/050/276/AM17/DES.I/564 dated 12.09.2016 Director General of Foreign Trade (DGFT), may please refer to its O.M No.01/80/050/469/AM17/DES.I/864 dated 10.01.2017, 01/80/050/465/AM17/DES.I/86 dated 10.01.2017 and 01/80/050/276/AM17/DES.I/564 dated forwarding advance authorization No.3410042535 dated 20.9.2016, 3410042599 dated 19.10.2016 and 3410042230 dated 01.06.2016 respectively issued to M/s Netafim Irrigation India Pvt. Ltd for ratification of the norms.

The applications of M/s Netafim Irrigation India Pvt. Ltd. have been examined for Micro Irrigation Equipments Systems (Emitting pipe systems). It is observed that in earlier Advance Authorisations, such as 3410041410, 3140042380 and 3140042379 in respect of same export item, HDPE was used. However, in the above referred applications besides HDPE, LDPE, LLDPE, HI (Kafrit), and an additional master batch is being sought. In view of this following information/ clarification may be sought from M/s Netafim Irrigation India Pvt. Ltd.

- Justification regarding the use HDPE, LDPE, LLDPE, HI Karfit, and an additional master batch in the manufacture of same export item.
- The variation in the properties obtained in the export product manufactured from HDPE, LDPE, LLDPE and by use of HI Karfit,
- Certificate from Chartered Engineer and quantity & item wise details which are manufactured using HDPE, LDPE, LLDPE, HI (Karfit), and additional master batch.

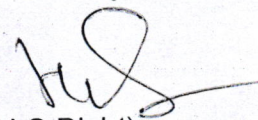
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9/5/2017

- (d) Necessary drawings for Micro Irrigation Equipments Systems (Emitting pipe system mentioning the distance between the two emitters/drippers.
- (e) Product literature and use of HI (Karfit) in the manufacture of Micro Irrigation Equipments Systems (Emitting pipe systems).

This issues with the approval of competent Authority.

Yours faithfully,



(H.S Bisht)

Director (Chemical)

Foreign Trade Development Officer,
R.No. 404, O/o Director General of Foreign Trade,
DES-I Section Udyog Bhawan, New Delhi

DC-66
9/5/2017

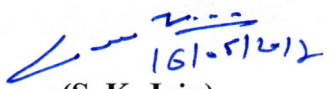
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017 - Case No. 31/3/80 (M/s The Anup Engineering Limited)
(Advance Authorization No. 0810138347 dated 21.07.2016)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. Detailed calculations for the quantity of import items at Sl. No. 1, 2 & 3 supported by length and number of pipes in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/36/2017-TSW/66 dated 16/05/2017

69, 147, 172, 177

9/5/2017

Department of Heavy Industry

For NC Meeting dated 09/5/2017

ID	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
69	710110228	MHI	Under GN-4
147	210207407	Titagarh Wagon	Item 10,30-1.02Kg/kg content in EP Item 11,19 to 29-1.05Kg/Kg Item 32 as per Misl C-1647,Remaining under GN-4
172	510401523	Dee Dev	Item 1to 4- 1.02Kg/Kg content in EP Item 5 to 13- net to net under GN4 Item 12,13- 1.05Kg/kg content in EP
177	510402014	Texmaco	GN4

NC may take a view



(K.K.Tiwari)

Industrial Adviser

Dy DGFT-DES-I

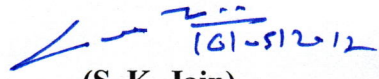
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9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017 - Case No. 7/23/80 (M/s SEC Industries Private Limited)
(Advance Authorization No. 0910064182 dated 26.09.2016)**

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/82 dated 16/05/2017

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9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017 - Case No. 4/26/80 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610005016 dated 27.10.2016)**

Advance Authorisation may be ratified on repeat basis as under:

1. Net weight of each export item at Sl. No. 1 to 6 may be specified as 31.1 Kgs.± 5%, 37.1 Kgs.± 5%, 40.25 Kgs.± 5%, 48 Kgs.± 5%, 55.6 Kgs.± 5%, & 80.2 Kgs.± 5% respectively.
2. Import items at Sl. No. 1 to 3 to be of relevant grade & thickness, import item at Sl. No. 5 is of relevant grade & diameter and import item at Sl. No. 6 to be of relevant size as contained in the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 2578.9 Kgs. as 1.05 Kgs./ Kg. content in export items .
4. Quantity of import item at Sl. No. 2 may be allowed as 166.8 Kgs. as 1.074 Kgs./ Kg. content in export items after 1/3rd recovery from scrap.
5. Quantities of import item at Sl. No. 3 & 4 may be allowed as applied for i.e. 25007.9 Kgs. & 4533.89 Kgs. respectively as per SION C-1519.
6. Quantity of import item at Sl. No. 5 may be allowed as 519.5 Kgs. as 1.16 Kgs./ Kg. content in export items after 20 % recovery from scrap.
7. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 2829 Meters on net to net basis.
8. Import items at Sl. Nos. 7 to 12 may be allowed on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/85 dated 16/05/2017

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9/5/2017

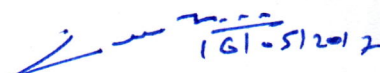
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 11/20/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710110674 dated 21.11.2016)

Advance Authorisation may be ratified as under:

1. Words “ namely ELS Filament(VM-15) Assy” may be suffixed with the description of export item.
2. Quantity of export item may also be specified as 24814 Nos. in addition to its weight.
3. Quantity of import item at Sl. No. 1 may be allowed as 13.414 Kgs. as 1.02 Kgs./Kg. content in export item.
4. Diameter of import item at Sl. No. 2 may be specified as 2.3 mm.
5. Quantity of import item at Sl. No. 2 may be allowed as 49628 Nos. on net to net basis. Duty free weight of import item may be allowed as 95.334 Kgs. as 1.10 Kgs./Kg. content in export product after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/88 dated 16/05/2017

Tel: 23007431
Fax: 23010481

90
9/5/2017
Government of India
Ministry of Defence
Directorate of International Cooperation
Defence R & D Organization
Room No. 431, Block 'B'
DRDO Bhawan, Rajaji Marg
New Delhi-110011

DIC/SCOMET/4801/M/01

20 April 2017

Ratification of Norms against Advance Authorization No. 0310809319
-M/s Larsen & Turbo Limited, Mumbai

Reference: DGFT ID No. 01/80/050/00520/AM17/DES-I/994 dated 16 Feb 2017 and DIC/SCOMET/4801/M/16 dated 03 March 2017.

2. The imported items are raw materials, components and consumables required for manufacture which includes machining and cutting of Piping Spools M/s Larsen & Turbo Ltd., Mumbai under contract with M/s National Thermal Power Corporation Ltd., Khargone, Madhya Pradesh.

3. Advance Authorization of the items (Annexure 'A') with wastage claimed by applicant is recommended.

Meetul Kumar
(Dr. Meetul Kumar)
Sc 'E'

Encl: Annexure 'A'

✓ **Deputy DGFT**
(Shri K P Singh)

per put up as list
21/5/12
Shri K P Singh

90
9/5/2017

D&FT ID No. 01/80/050/00520/AM17/DES-1/

994

LIST OF GOODS			
Sr No	Item Description	Quantity	UOM
1	PIPES - SEAMLESS PIPES		
	Dimensions: Thickness: 1.24 mm to 150 mm	1944000	KG
	OD : 10.3 mm to 2500 mm		
	SPEC :		
	ASTM A 335, ASME SA 335, ASTM A 106, ASME SA 106, API-5L,		
	ASME SA 53, ASTM A 53, ASTM A 312, ASME SA 312, ALLOY 20CB		
2	PIPES - WELDED PIPES		
	Dimensions: Thickness: 1.24 mm to 150 mm	34000	KG
	OD : 10.3 mm to 2500 mm		
	SPEC :		
	ASTM A 691, ASME SA 691, ASTM A 672, ASME SA 672, API-5L,		
	ASTM A 312, ASME SA 312, ALLOY 20CB, ASTM A 358, ASME SA 358,		
	ASTM A 53, ASME SA 53		
3	PIPE FITTINGS		
	ELBOW, EQUAL TEE, UNEQUAL TEE, REDUCING TEE, TEE, CAP, END CAP,	100000	KG
	CONCENTRIC REDUCER, ECCENTRIC REDUCER, REDUCER, 90 DEG LR ELBOW,		
	45 DEG LR ELBOW, ELBOW LR, ELBOW SR		
	SPEC :		
	ASTM A234, ASME SA234, ASTM A 403, ASME SA 403,		
	ASTM A 182, ASME SA 182, ASTM A 105, ASME SA 105,		
	ALLOY 20CB-3, ASTM B 462		
4	FORGED COMPONENTS		
	NOZZLE, WELDOLET, SOCKOLET, LATEROLET 45 DEG, LATEROLET, THREDOLET,	10000	KG
	PLUG, RT PLUG, CAP, ROD, BAR, CREEP BOSS ROD,		
	NIPPLE, COUPLING, BLIND SPECTACLE, TRANSITION PIECE		
	STUB, INSERT, THERMOWELL,		
	BLIND SPECTACLE, TRANSITION PIECE		
	SPEC :		
	ASTM A 182, ASME SA 182, ASTM A 105, ASME SA 105,		
	INCONEL 600, ALLOY 20CB-3, ASTM B 462, ASME SB 462		
5	ALLOY STEEL PLATE		
	Thickness: 5 mm to 50 mm	10000	KG
	SPEC :		
	ASME SA 387		
6	WELDING CONSUMABLES		
	Welding Electrode	18296	KG
	AWS CODE :		
	E8018-B2, E9018-B3, E9015-B9, E9015-G, E9015-G(B92),		
	E7018, ENiCrFe-3, E308L, E309L, E316L		
7	WELDING CONSUMABLES		
	Welding Wire	10210	KG
	AWS CODE :		
	ER90S-G (B92), ER80S-B2, EB2R, ER90S-B3, EB3R, ER90S-B9,		
	ER90S-G, EB9, E91T-1 B9C/M, ER70S-2, EH10K, E71T1-C/M, EG,		
	ERNiCr-3, ERNiCrMo-3, ER308L, ER309L, ER316, E91T1-B9M/C, EG(B92)		
8	WELDING CONSUMABLES		
	FLUX	12100	KG
	AWS CODE :		
	F10P2 / F9P0, F7P2, F8P2, F9P2, EG, EG (B92), F9P0-EG (B92), F9P0-EG		
TOTAL CIF VALUE IN RS.		695535340	
TOTAL CIF VALUE IN US\$		10153800.58	

I. A. SHAIKH

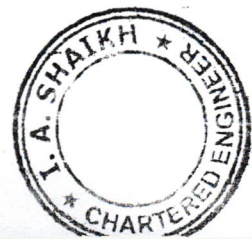
AM65500/5, DME & AMIE (I),

CHARTERED ENGINEER,

RIDDHI - C - 603,

KALYAN COMPLEX, YARI ROAD,

VERSOVA, ANDHERI (W), MUMBAI-400 061



Tel: 23007431
Fax: 23010481

91
9/5/2017

Government of India
Ministry of Defence
Directorate of International Cooperation
Defence R & D Organization
Room No. 431, Block 'B'
DRDO Bhawan, Rajaji Marg
New Delhi-110011

DIC/SCOMET/4801/M/01

20 April 2017

Ratification of Norms against Advance Authorization No. 0310809320
-M/s Larsen & Tourbo Limited, Mumbai

Reference: DGFT ID No. 01/80/050/00521/AM17/DES-I/950 dated 09 Feb 2017 and DIC/SCOMET/4801/M/16 dated 03 March 2017.

2. The imported items are raw materials that will be utilized for manufacture of components/assemblies by M/s Larsen & Tourbo Ltd., Mumbai under contract with M/s MBDA, UK.
3. Advance Authorization of the items (Annexure 'A') with wastage claimed by applicant is recommended.

Meetul Kumar
(Dr. Meetul Kumar)
Sc 'E'

Encl: Annexure 'A'

✓ **Deputy DGFT**
(Shri K P Singh)

9/5/2017 1812

List Of Goods

Sr.No.	Item Description	Quantity required	UOM	CIF Value (in Rs)
1	Steel X5CrNiMoCuNb 14-5 S143D FHT Rod Diameter 152.4 mm	15	Metre	10,50,926.04
2	Al Alloy 6082 L115 6082 T651 PLATE_THK 25.4 mm x 35 mm x 35 mm	19.073	kg	8,591.60
3	Al Alloy 6082 L111 T6511 Rod Diameter 127 mm	21	Metre	2,35,300.52
4	Al Alloy 2618A DTD5014 2618. T6511 Rod Diameter 177.8 mm	300	Metre	86,12,411.79
5	STEEL S154D FHT Rod Diameter 12.7 mm	8	Metre	3,619.58
6	Steel 40NiCrMo10 S99D HARD & TEMP Rod Diameter 180 mm	24	Metre	9,75,663.65
7	Al Alloy 6082 L115 6082 T651 PLATE_THK12.7 mm x 130 mm x 130 mm	180.282	kg	93,041.45
8	STEEL S144D SOL TR & PREP Rod Diameter 6.35 mm	36	Metre	14,140.23
9	Ti Alloy Ti6Al4V TA11 - AMS2631A Condition A Rod Diameter 152.4 mm	78	Metre	1,65,86,723.52
10	Steel X5CrNiMoCuNb 14-5 S143D FHT Rod Diameter 65 mm	9	Metre	1,24,845.66
11	Ti Alloy Ti6Al4V TA11 + UT AMS2631A Annealed Rod Diameter 20 mm	15	Metre	76,339.32
12	Steel X5CrNiMoCuNb 14-5 S143D FHT Rod Diameter 25.4 mm	3	Metre	4,710.43
13	Steel X5CrNiMoCuNb 14-5 S143D FHT Rod Diameter 57.1 mm	84	Metre	8,47,566.33
14	Steel X5CrNiMoCuNb 14-5 S143D FHT Rod Diameter 12.7 mm	87	Metre	72,237.46
15	Steel X5CrNiMoCuNb 14-5 S143D FHT Rod Diameter 38.1 mm	63	Metre	3,33,342.40
16	Al Alloy 2014A L168 2014. T6511 Rod Diameter 152.4 mm	33	Metre	5,00,722.10
17	Al Alloy 2014A L93 2014A T651 PLATE_THK 15.88 mm x 132 mm x 160 mm	190.798	kg	85,187.70
18	Al Alloy 6082 L115 6082 T651 PLATE_THK 25.4 mm x 155 mm x 120 mm	405.3	kg	1,82,570.90
19	Al Alloy 2014A L93 2014A T651 PLATE_THK 50.8 mm x 146 mm x 156 mm	610.362	kg	2,71,908.17
20	Al Alloy 6082 L115 6082 T651 PLATE_THK12.7 mm x 120 mm x 160 mm	205.2	kg	1,05,901.34
21	Al Alloy 2014A L93 2014A T651 PLATE_THK 28.57 mm x 160 mm x 210 mm	752	kg	3,41,736.04
22	Al Alloy 2014A L93 2014A T651 PLATE_THK 28.57 mm x 150 mm x 210 mm	705	kg	3,20,377.54
23	Al Alloy 2014A L168 T6511 Rod Diameter 177.8 mm	120	Metre	29,65,748.29
24	Al Alloy 2014A L93 2014A T651 PLATE_THK 28.57 mm x 40 mm x 50 mm	44.508	kg	20,226.05
25	Al Alloy 2014A L93 2014A T651 PLATE_THK 28.57 mm x 15 mm x 40 mm	13.4	kg	6,089.45
26	Al Alloy 6082 L111 T6511 Rod Diameter 152.4 mm	24	Metre	3,12,636.22
27	Al Alloy 2014A L93 2014A T651 PLATE_THK 28.57 mm x 50 mm x 70 mm	312	kg	1,41,784.10
28	Al Alloy 2014A L168 2014. T6511 Rod Diameter 12.7 mm	6	Metre	1,986.79
29	Steel X8CrNiS18-9 S130D/EN 1.4305 EN 10088-3 FHT Rod Diameter 12.7 mm	156	Metre	53,207.82
30	Al Alloy 6082 L115 6082 T651 PLATE_THK12.7 mm x 55 mm x 65 mm	38.2	kg	19,714.58
31	STEEL S145H FHT Rod Diameter 44.45 mm	96	Metre	4,51,819.00
		Total in INR		3,48,21,076.05
		Total in GBP	£	3,50,175
		Total in USD	\$	5,35,791

93
9/5/2017

F. No. 7(214)/2017-TSW / 61
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject :Ratification of the norms in respect of M/s. Seth & Company, Mumbai for the advance authorization No. 0310809480 dated 1.12.2016 issued under Para 4.7 of HBP (Vol. I).

Ref : DGFT UO. No.01/80/050/513/AM-17/DES-I/977 Dated 17.04.2017

The case has been examined and the firm has asked 5% wastage of raw materials for the manufacture of Glass filled Nylon namely Angled guide Plate. In the SION A 1037 for the export of Glass fibre reinforced plastic product – 5% wastage is allowed. Taking into consideration the SION and production / consumption data provided by the firm, the following norms are recommended :-

Export item: Articles made of Glass Filled Nylon namely angled guide plate
Quantity: 1,00,000 kg.

Import item:

Sl. No.	Item Description	Qty Recommended
1	Glass Fibre (Relevant)	34,650 kg
2.	Nylon Moulding Powder / Granules (Reprocessed Regrind)	70,350 kg

Note : The above norms are subject to condition that export product is manufactured without any filler material is used.


(NAND LAL)
Consultant
18.04.2017

DGFT (NC-1)

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9/5/2017

Government of India
Ministry of Heavy Industry
TSW(B) Section

Ref: AA No.310809602 with Larsen and Toubro Ltd. letter dated 5/12/2016

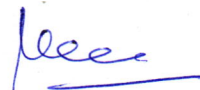
DGFT No. 1/80/50/518/AM17/DES-1 dated 15/2/2017

EP: Codenser & Heaters Etc. - Weight 843.800 MT

The applicant has requested as under:

Item No.	Recommendation
1,2,5,9	as per C-1647 or as applied whichever is lower
6,7,8	as per C-1647
3,4	Net to net with accountability clause under GN 4

NC may consider.



(K.K. Tiwari)
Industrial Advisor

Dy. DGFT/DES-1
F.No.3/25/2017 TSW(B)

9

DL 100
9/5/2017

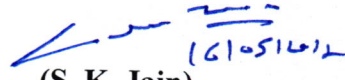
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017- Case No. 11/23/80 (M/s Kelvion India Pvt. Limited)
(Advance Authorization No. 0310809807 dated 14.12.2016)**

Reply submitted by the firm vide their letter dated 20.03.2017 has been perused and they may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 11 & 12 of Standard Deficiency Format, export product wise.
2. Weight of 1 No. of Blank sheet (Size 0.5 mm x 450mm x 899 mm) for export item at Sl. No. 1 has been indicated as 2.36 Kgs. in the calculations and the same may be clarified and corrected as it should be 1.61 Kgs.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/100 dated 16/05/2017

- 67 -

117
9/5/2017

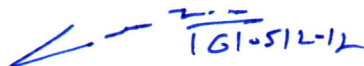
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017 - Case No. 2/26/80 (M/s. Shakti Pumps (India) Limited)
(Advance Authorization No. 5610005059 dated 11.01.2017)**

Advance Authorization may be ratified as under :

1. Quantity of import item may be allowed as 95755 Kgs as 1.24 Kgs./ Kg. content in export item at Sl. No. 1 & 2.192 Kgs./Kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scarp

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/117 dated 16/05/2017

120
9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 38/23/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510401265 dated 12.01.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Net weights of export items at Sl. No. 1 (Condenser Coils) & 2 (Evaporator Coils) may be specified as 382694 Kgs. & 567035 Kgs. respectively.
2. "Quantities of export items at Sl. No. 1 & 2 may be may also be specified as 120,800 Nos. each.
3. Import item at Sl. No. 1 shall be of relevant dia as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.
4. Import item at Sl. No. 2 shall be of relevant thickness as contained in the export products at Sl. No. 1 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175.
5. Quantity of import item at Sl. No. 3 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 1 as per SION C-1175.
6. Import item at Sl. No. 4 shall be of relevant dia as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
7. Import item at Sl. No. 5 shall be of relevant thickness as contained in the export products at Sl. No. 2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175.
8. Quantity of import item at Sl. No. 6 may be allowed upto 0.5 % of FOB value of exports at Sl. No. 2 as per SION C-1175.

Norms committee may take a view

16/05/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/120 dated 16/05/2017

123
9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 22/26/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310810568 dated 17.01.2017)

Advance Authorization may be ratified as under:

1. Net weight of 191738 Kgs may be specified with the quantity of export item.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 3.
3. Quantity of import item at Sl. No. 1 may be allowed as 147514 Kgs. as 1.072 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 86 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 18686 Kgs. as 1.05 Kgs./kg. content in export item.
5. Quantity of import item at Sl. No.3 may be allowed as applied for i.e. 41.92 Kgs. as 1.05 Kgs./kg. content in export item.
6. Quantity of import item at Sl. No. 4 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 46.21 Kgs. as 1.02 Kgs./kg. content in export items.
7. Quantity of import item at Sl. No. 5 may be allowed as 941.2 Kgs. (145 Nos.) on net to net basis.
8. Quantity of import item at Sl. No. 6 may be allowed as 22.63 Kgs. (7 Nos.) on net to net basis.
9. Quantity of import item at Sl. No. 7 may be allowed upto 2 % of FOB value of exports.
10. Quantities of import items at Sl. No. 8, 9 10 & 11 (welding consumables) may be allowed as 2555.51 Kgs., 2555.51 Kgs., 1919.64 Kgs. & 1919.64 Kgs. respectively

Norms committee may take a view

16/05/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/123 dated 16/05/2017

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9/5/2017

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

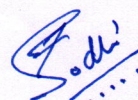
30(2)/17-ME

Subject: AA no 3110066556 dtd 20.01.17 in respect of M/s GL&V India Pvt Ltd.

The following information is required from the unit:-

- Weight of export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Udyog Adhaar memorandum No. to be provided.

This issues with the approval of Competent Authority.


(KSSodhi)
AD (ME)

NC-1, DGFT Udhog Bhawan New Delhi
O/o the DC(MSME) UO Note no 30(2)/17-ME dated 11.04.17

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9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017- Case No. 47/3/80 (M/s Kelvion India Pvt. Limited)
(Advance Authorization No. 0310810718 dated 24.01.2017)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format.
2. Basis for the gross weight of blank sheet (8.30 Kgs.) supported by blank size and size of export item, component wise.

Norms committee may take a view

161-512-12

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/127 dated 16/05/2017

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9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 6/3/80 (M/s Cesare Bonetti India Private Limited) (Advance Authorization No. 5210042166 dated 02.02.2017)

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view

161-512-12

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/36/2017-TSW/129 dated 16/05/2017

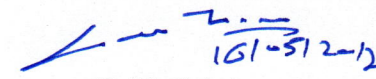
130
9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017 - Case No. 3/26/80 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610005074 dated 06.02.2017)**

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view


16/5/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/36/2017-TSW/130 dated 16/05/2017

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9/5/2017

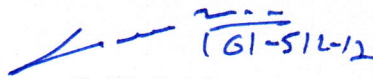
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 22/3/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111085 dated 07.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Molybdenum Sheet blank supported by supported by size of component to be manufactured.
3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/131 dated 16/05/2017

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9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 23/3/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111097 dated 07.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Tungsten Sheet blank supported by supported by size of component to be manufactured.
3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view

2.5
161-512412

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/36/2017-TSW/132 dated 16/05/2017

133
9/5/2017

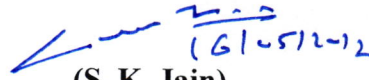
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 24/3/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111094 dated 07.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Tungsten Sheet blank supported by supported by size of component to be manufactured.
3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/133 dated 16/05/2017



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9/5/2017

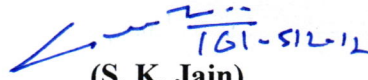
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 25/3/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111092 dated 07.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Tungsten Sheet blank supported by supported by size of component to be manufactured.
3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/134 dated 16/05/2017

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9/5/2017

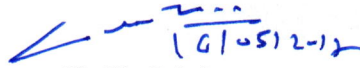
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 26/3/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111091 dated 07.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Size and weight of Tungsten Rod blank supported by supported by size of component to be manufactured.
3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/135 dated 16/05/2017

136
9/5/2017

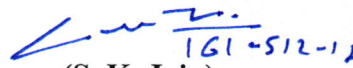
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 27/3/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111086 dated 07.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Molybdenum Sheet blank supported by supported by size of component to be manufactured.
3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/136 dated 16/05/2017

137
9/5/2017

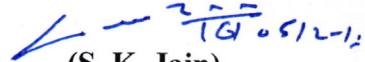
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 28/3/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111087 dated 07.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Molybdenum Sheet blank supported by supported by size of component to be manufactured.
3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/137 dated 16/05/2017

138
9/5/2017

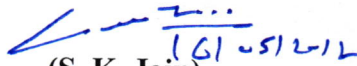
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 29/3/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111088 dated 07.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Size and weight of Molybdenum Rod blank supported by supported by size of component to be manufactured.
3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/138 dated 16/05/2017

139
9/5/2017

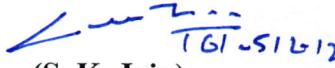
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 30/3/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111090 dated 07.02.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Molybdenum Sheet blank supported by supported by size of component to be manufactured.
3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/139 dated 16/05/2017

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9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 8/3/80 (M/s Hanning Motors India Pvt. Limited) (Advance Authorization No. 3410042923 dated 09.02.2017)

Firm may be asked to submit the following information:

1. Details of import item at Sl. No. 12 and its specific use in export item.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 12 & 18.

Norms committee may take a view

161-51212

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/141 dated 16/05/2017

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9/5/2017

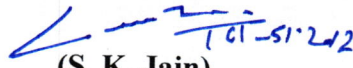
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017 - Case No. 18/26/80 (M/s Shachi Engineering Pvt. Limited)
(Advance Authorization No. 3110066607 dated 01.03.2013)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Detailed calculations for the quantity of import items supported by length and number of tubes in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/152 dated 16/05/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 46/3/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310811664 dated 07.03.2017)

Advance Authorization may be ratified as under:

1. Net empty weights of 36450 Kgs. & 35620 Kgs. may be specified with the quantities of export items at Sl. No. 1 & 2 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3, 8 to 12, 15 & 16.
3. Quantity of import item at Sl. No. 1 may be allowed as 19588 Kgs. as 1.121 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 3250 Kgs. as 1.75 Kgs./kg. content in export item at Sl. No. 1 after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 2317 Kgs. as 1.77 Kgs./kg. content in export item at Sl. No. 2 after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1881 Kgs. as 1.05 Kgs./kg. content in export items.
7. Quantity of import item at Sl. No. 5 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 74 Kgs. as 1.05 Kgs./kg. content in export items.
8. Quantity of import item at Sl. No. 6 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 5389 Kgs. as 1.05 Kgs./kg. content in export items.
9. Quantity of import item at Sl. No. 7 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 25794 Kgs. as 2.13 Kgs./kg. content in export items after taking 20 % recovery from scrap.
10. Quantity of import item at Sl. No. 8 may be allowed as 14056 Kgs. (15255 Mtrs.) inclusive of 2 % wastage.
11. Quantity of import item at Sl. No. 9 may be allowed as 9876 Kgs. (10681 Mtrs.) inclusive of 2 % wastage.
12. Quantity of import item at Sl. No. 10 may be allowed as 4395 Kgs. (5311 Mtrs.) inclusive of 2 % wastage.
13. Quantity of import item at Sl. No. 11 may be allowed as 892 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 426 Kgs. as 1.05 Kgs./kg. content in export items.
14. Quantity of import item at Sl. No. 12 may be allowed as 110 Kgs. (2.63 Mtrs.) inclusive of 2 % wastage.
15. Quantity of import item at Sl. No. 13 may be allowed as 784 Kgs. (442 Nos.) on net to net basis.

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16. Quantity of import item at Sl. No. 14 may be allowed as 132 Kgs. (76 Nos.) on net to net basis.
17. Quantities of import items at Sl. No.15 & 16 may be allowed as 167.4 Kgs. & 165.8 Kgs. respectively as 1.02 Kgs./kg. content in export item.
18. Quantities of import items at Sl. No. 17, 18, 19 & 20 (welding consumables) may be allowed as 503 Kgs., 503 Kgs., 503 Kgs.& 642 Kgs. respectively

Norms committee may take a view

16/05/2017
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/155 dated 16/05/2017

DL 160
9/5/2017

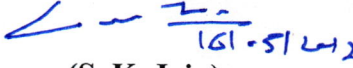
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017 - Case No. 14/3/80 (M/s BGR Energy Systems Limited)
(Advance Authorization No. 0410162877 dated 09.03.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import item at Sl. No.6, details of components with net weights thereof may be indicated

Norms committee may take a view


16.5/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/160 dated 16/05/2017

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9/5/2017

F. No. 7(214)/2017-TSW 168
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Ratification of the norms in respect of M/s. Sheth & Company, Mumbai for the advance authorization No. 0310811746 dated 9.3.2017 issued under Para 4.7 of HBP (Vol. I).

Ref : DGFT UO. No.01/80/050/37/AM-18/DES-I/63 Dated 2.05.2017

The case has been examined and the firm has asked 5% wastage of raw materials for the manufacture of Glass filled Nylon namely Angled guide Plate. In the SION A 1037 for the export of Glass fibre reinforced plastic product – 5% wastage is allowed. Taking into consideration the SION and production / consumption data provided by the firm, the following norms are recommended :-

Export item: Articles made of Glass Filled Nylon namely angled guide plate

Quantity: 1,00,000 kg.

Import item:

Sl. No.	Item Description	Qty Recommended
1	Glass Fibre (Relevant)	34,650 kg
2.	Nylon Moulding Powder / Granules (Reprocessed Re grind)	70,350 kg

Note : The above norms are subject to condition that export product is manufactured without any filler material.


(NAND LAL)
Consultant
4.05.2017

DGFT (NC-1)

165
9/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/05/2017 -Case No. 12/3/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510401913 dated 10.03.2017)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 371.7 Kgs.
2. Quantity of import item may be allowed as 2962.45 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view

1610512012

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/165 dated 16/05/2017

DL-167
9/5/2017

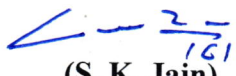
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. 9/3/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510401961 dated 15.03.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format.
2. Specific use of import item at Sl. No 9 in the manufacture of export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/36/2016-TSW/167 dated 16/05/2017

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9/5/2017

F. No. 7(214)/2017-TSW/67
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Ratification of the norms in respect of M/s. Sheth & Company, Mumbai for the advance authorization No. 0310811937 dated 20.3.2017 issued under Para 4.7 of HBP (Vol. I).

Ref : DGFT UO. No.01/80/050/38/AM-18/DES-I/62 Dated 2.05.2017

The case has been examined and the firm has asked 5% wastage of raw materials for the manufacture of Glass filled Nylon namely Angled guide Plate. In the SION A 1037 for the export of Glass fibre reinforced plastic product – 5% wastage is allowed. Taking into consideration the SION and production / consumption data provided by the firm, the following norms are recommended :-

Export item: Articles made of Glass Filled Nylon namely angled guide plate

Quantity: 50,000 kg.

Import item:

Sl. No.	Item Description	Qty Recommended
1	Glass Fibre (Relevant)	17,325 kg
2.	Nylon Moulding Powder / Granules (Reprocessed Re grind)	35,175 kg

Note : The above norms are subject to condition that export product is manufactured without any filler material.


(NAND LAL)
Consultant
04.05.2017

DGFT (NC-1)

DL 176
9/5/2017

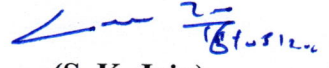
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 Case No. 36/3/80 (M/s Sartorius Stedim India Pvt. Limited) (Advance Authorization No. 0710111341 dated 27.03.2017)

Firm may be asked to submit the following information:

1. Information in respect of Item at Sl. No. 4, 5, 6, 8 & 9 of Standard Deficiency Format.
2. Quantities of export items at Sl. No. 1 & 2 is 2 Nos. each. Requirement of many import items (For example import items at Sl. No. 1, 3, 5, 13 , 14, 18 to 21 and so on) has been indicated as 1 No. for export items at Sl. No. 1 & 2 and the same may be clarified.
3. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 201 to 226.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2016-TSW/176 dated 16/05/2017

177
9/5/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Texmaco Rail & Engineering Ltd for
ratification of norms of AA no 0210207498 dtd 28-03-17.

DES-I, DGFT may kindly refer to the request of M/S Texmaco Rail & Engineering Ltd. The firm has submitted application for ratification of norms for export of 40 Nos of Tank wagons. There are 3 items of import which are components. NC may consider ratification under GN-4 with no wastage in number & weight term.

The above issues with the approval of IA (KKT).


B.C. Nayak
Development Officer
15-05-17

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(47)/17/TSW(B) dated


15/5/17

M. N. R.

Sl. No. 55
9/5/2017

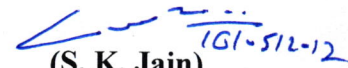
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017- Case No. A/R-181 (M/s TEMA India Limited) (Advance Authorization No. 0310797166 dated 10.07.2015)

Keeping in view, addition of two import items at Sl. No. 17 & 18, norms may be modified as under:

1. Import items at Sl. No 10 & 13 may be deleted as not required by the firm.
2. Quantity of import item at Sl. No. 17 may be allowed as 92521 Kgs. as 1.061 Kgs/Kg. content in the export product at Sl. No. 9, after taking 1/3rd recovery from scrap..
3. Quantity of import item at Sl. No. 18 may be allowed as 4027 Kgs. as 1.054 Kgs/Kg. content in the export products at Sl. No. 5 & 11, after taking 1/3rd recovery from scrap.

Norms Committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/181-A/R dated 16/05/2017

Sl. No. 63
9/5/2017

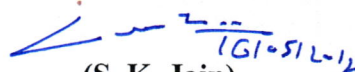
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/05/2017 - Case No. A/R-21 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510366797 dated 25.09.2013)

Norms may be modified as under:

1. Keeping in view that Cold drawn Duplex Stainless Steel Seamless tubes (import item at Sl. No. 27) has been used for the manufacture of an assembled item requiring a lot of machining operations, quantity of import item at Sl. No. 27 may be allowed as 97000 Kgs. inclusive of 6.26 % wastage after taking 20 % recovery from scarp.
2. Firm may also be informed that weight of export item at Sl. No. 2 has not been reduced in proportion to the reduction in the weight of inputs at Sl. No. 5, 8, 9, 16, 18, 20, 21, 26 & 28, as weight of inputs like Welding Flux is not part of export weight. Further there has been increase in weight of import item at Sl. No. 27 from 89958 Kg. to 91293 Kgs. Any reduction in weight of export item may be supported by fresh material balancing i.e. net weight of all imported and indigenous inputs in the export items.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/36/2017-TSW/21-A/R dated 16/05/2017

Sl. no. 69
9/5/2017

Department of Heavy Industry

DGFT Ref: 01/80/50/177/AM17/DES-I, DGFT

Sub: Ratification of AA 3410042012 Bombardier

Import

Sino Item	Quantity recommended
1064,1065	As per C-1647 or as applied for whichever is lower
717,729,1532	Net to net under GN4

This has the approval of JS



(K.K.Tiwari)

Industrial Adviser

Dy DGFT , DES-I

TSWB FN :3(94)/2016 dated 16/5/2017

B
16/5/17

Sh M.K

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/[Click **here** and type file header and sl no]/DES-I/

Dated :

To

M/s.[Click **here** and type Firm's Name]
[Click **here** and type Firm's Address]

Subject:- Ratification of the norms in respect of Advance Licence No.
[Click **here** and type Licence No]dated[Click **here** and type Licence Date] obtained
under Para 4.7 of HBP (Vol.I). **Meeting No. Date:**

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No.[Click **here** and type RLA's File No]to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

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11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
3. It is not clear from the details given in application for the Advance Authorization mentioned above, to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.
4. Any other information:

The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **Norms Committee-I, Room No. 404, DGFT, Udyog Bhawan, New Delhi, E-mail: nc1.dgft@nic.in, Office Tel.: 23061562/ext.265,** and copy of the same must be endorsed to the technical authority mentioned below:

- ✓ 1. **Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, UdyogBhawan, New Delhi 110011.**
2. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, UdyogBhawan, New Delhi-110011.**
3. **Sh.K.S. Sodhi, Asstt. Director, DC (MSME), 7th Floor NirmanBhawan, New Delhi.**
4. **Ms. Asha Nangia, Addl. Director, D/o Information & Technology, CGO, Complex, New Delhi – 110 003.**
5. **Dr. Meetul Kumar, Scientist 'E', DRDO, Room No. 431, Block 'B', DRDO Bhawan, New Delhi.**

Yours faithfully,

FOREIGN TRADE DEVELOPMENT OFFICER
FOR DIRECTOR GENERAL OF FOREIGN TRADE
Tel: 011-23061562/Ext.265
E-mail: nc1.dgft@nic.in